

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, AT NEW DELHI  
I.A. No.744 of 2025  
IN  
ORIGINAL APPLICATION NO. 724 OF 2023**

**IN THE MATTER OF:**

Bittu

...Applicant

Versus

State of U.P. & Ors.

...Respondents

**REJOINDER AFFIDAVIT  
TO COUNTER AFFIDAVIT FILED BY RESPONDENT No. 8**

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**NDOH:21.1.2026**

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Place : New Delhi

Date : 19.1.2026

Filed by:-



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**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, AT NEW DELHI**

**I.A. No. 744 of 2025**

**IN**

**ORIGINAL APPLICATION NO. 724 OF 2023**

**IN THE MATTER OF:**

Bittu

...Applicant

Versus

State of U.P. & Ors.

...Respondents

**REJOINDER AFFIDAVIT  
TO COUNTER AFFIDAVIT FILED BY RESPONDENT No. 8**

1. The Applicant has read and understood the contents of the Counter Affidavit filed by the Respondent No. 8. At the very outset, the Petitioner denies each and every allegation/averment of the Counter Affidavit as if the same has been traversed and denied in seriatim save and except those which have been specifically admitted by the Petitioner in the present Rejoinder.
2. The averments/allegations in the Counter Affidavit are incorrect and misleading. I reiterate the contents of the Special Leave Petition and crave leave of this Hon'ble Court to refer to and read the same as part of this Rejoinder also as the contents of the same are not repeated herein for the sake of brevity.
3. That the Respondent No. 8 itself has accepted in para 7 and para 13 of counter affidavit that he was carrying out the mining activity even after the invocation of GRAP-III unintentionally which cannot be accepted as immediately after invocation of GRAP orders the news is published on online media as well as print media and it is pertinent to mention that from 11.11.2025 to 10.12.2025 (11.11.2025 to 26.11.2025 GRAP- III period) Respondent No. 8 was not aware that GRAP- III has been invoked which cannot be accepted as the Truck transporting Sand or building material are also ban during the GRAP-III and GRAP-IV which clearly shows how Respondent No. 1 to Respondent No. 8 are hand in gloves with each other which are allowing mining and transportation of Sand during GRAP restrictions.

4. That the content of Para 9 is accepted that Additional District Magistrate, Ghaziabad has issued notice dated 10.12.2025 to Respondent No. 8 by imposing penalty of Rs. 50,000/- for carrying out mining activities during GRAP-III which is violative of mining lease deed.
5. Admittedly, Respondent No. 8 has accepted that they mining during GRAP-III and paid Rs. 50,000/- as penalty on 11.12.2025. However, for the same purpose the Application was pending before this Hon'ble Court for immediate closure of mining activity and imposing exemplary penalty in which advocate for the District Magistrate has appeared in the court on 28.11.2025 even though Respondent No. 3 issued notice without considering the fact that the same issue is subjudice before this hon'ble court in present application.
6. That on 13.12.2024 GRAP-IV was invoked with immediate effect. True copy of order dated 13.12.2025 of invocation of GRAP Stage- IV is marked and annexed as **ANNEXURE: A-1 (Pg. 9 to 43)**.
7. That on 13.12.2025 Respondent No. 8 has signed the affidavit that he was not aware of invocation of GRAP-III and has no prior intimation by Respondent Authorities and stated in the reply affidavit that now GRAP-IV is invoked in compliance of which mining activities are completely closed.
- 7.1. Interestingly on the same day i.e. 13.12.2025 Respondent No. 8 in collusion with Respondent No. 1 to 7 carried out mining activities knowingly GRAP-IV is invoked outside the leased mining area by changing the main stream of River Yamuna by deep mining from ground level by heavy excavators in night hours at 9:03 p.m. on 13.12.2025 which show that Respondent No. 8 has acted willingly and intentionally without complying with the GRAP-IV restrictions and mining lease conditions with the help of Respondent Authorities. True copy of photographs dated 13.12.2025 showing mining at 9:03 p.m. on 13.12.2025 with geo location and videos in Pendrive is marked and annexed as **ANNEXURE: A-2 (Pg. 44)**.
8. That the contents of para 11 and 12 of Counter affidavit is wrong and misleading the correct fact is mining site is still functional even after

invocation of GRAP III and GRAP- IV as Respondent No. 8 again on 13.12.2025 started mining activities even after the invocation of GRAP-IV in day as well as night time which is clear violation of General Condition No.5 of mining lease dated 27.5.2021 that mandatory daytime-only operations and the sand is being Stored/transported without dust control or tarpaulin covers, and use of kutcha roads, has caused severe air and dust pollution.

*“5. Mining and loading shall be done only within day hours time.”*

9. That on 16.12.2025 in the present I.A. No. 744 of 2025 in O.A. No. 724 of 2023 was listed and this Hon’ble Court passed the following directions to Respondent Authority :-

*“9. In the eventuality of the illegal mining, the applicant may make complaint to the Police at No. 112 and to the District Magistrate and Commissioner of Police, Ghaziabad by appropriate means who shall be bound to take appropriate action on any such complaint and to document the action so taken in writing and also by way of audio/video means.”*

*11. The aspects of communication regarding imposition and withdrawal of GRAP-III and IV restrictions can be looked into by the District Mining Officer, Ghaziabad who shall also be bound to communicate, by appropriate electronic means besides written communication, about imposition and withdrawal of GRAP-III & IV restrictions to all the mining lease holders in the district who shall be bound to comply with the same and the District Mining Officer shall also ensure compliance with GRAP - III and IV restrictions by making requisite field visits to the mining lease sites.*

*12. List on 21.01.2026 for further hearing.*

*13. A copy of this order may be sent to the District Magistrate, Ghaziabad, the Commissioner of Police, Ghaziabad, and the District Mining Officer, Ghaziabad by email for requisite compliance.”*

True copy of order dated 16.12.2025 passed in O.A. No. 724 of 2023 is marked and annexed **ANNEXURE: A-3 (Pg. 45 to 48)**.

10. That Respondent No. 8 did not stop the mining during invocation of GRAP-IV and GRAP-III .
11. That applicant and villagers noticed that on 2.1.2026 at about 9:30 p.m. mining is away from the leased workable area by changing the main stream

of River Yamuna by deep mining at about 8 mtr. deep from ground level by heavy excavators.

12. That in compliance of order dated 16.12.2025 Applicant and other villagers informed Office of District magistrate Ghaziabad, District mining officer and Police at 112 but no action was taken by the Authorities.
13. That Applicant called at 9:31 p.m. called in the office of District Magistrate Ghaziabad at mob. No. 9454417565 informing about the illegal mining at night time away from the workable area but no response was received from your office till date. Copy of screen shot of phone call made at 9:31 pm in the office of District Magistrate Ghaziabad at mob. No. 9454417565 is marked and annexed **ANNEXURE: A-4 (Pg. 49)**.
14. That Villagers Aakash called at 112 as per the direction of Hon'ble NGT at about 9:57 p.m. from his mob. No. 8595820356 informing the police that illegal mining is going on at Village Panchayara but no action was taken by police. Copy of screenshot of phone call at 112 is marked and annexed **ANNEXURE: A-5 (Pg. 50)**.
15. That the applicant immediately called District mining Officer Mr. Saurabh Chaturvedi at his mob. No. 8887534809 and sent the copy order dated 16.12.2025 passed by NGT and photos and videos with geolocation of illegal mining going on at night time on 2.1.2026 on his WhatsApp No. 8887534809 at 10:01 p.m. on 2.1.2026 at village Panchayara. Thereafter applicant called District mining Officer Mr. Saurabh Chaturvedi who told him that now mining in night is allowed as per the new notification which was not shared to applicant till date. Copy of screenshots of WhatsApp chat with District mining Officer Mr. Saurabh Chaturvedi is marked and annexed **ANNEXURE: A-6 (Pg. 51 to 53)**.
16. That when no response came from the District Mining Officer and police, again villager Sonu called at 112 as per the direction of Hon'ble NGT at about 10:58 p.m. from his Mob. No. 8595080875 informing the police that illegal mining is going on at village Panchayara.

17. That at around after 1 hour choki incharge of Village Panchayara Mr. Pradeep Singh came at the site and informed that he has cannot take any action in the matter, this matter is to be dealt by District mining officer only he is can act or stop the illegal mining when he was shown the copy of order dated 16.12.2025 passed by Hon'ble NGT in O.A. No. 724 of 2023 that he is bound to take appropriate action on complaint and to document the action so taken in writing and also by way of audio/video means but denied and left the site.
18. That Respondent No.8 has deposited Mined materials directly in the riverbed, obstructing the natural flow of Yamuna and threatening the river course, bank, and agricultural lands for which - Photographic evidence annexed documents the use of poclain machines, night time loading, and river obstruction and causing increased dust and pollution affecting neighbouring villages. True copy of photographs of illegal mining at night time on 2.1.2026 is marked and annexed **ANNEXURE: A-7 (Pg. 54 to 57)**.
19. That on 5.1.2026 applicant sent the complaints to District Magistrate, Ghaziabad, Prime Minister, Chief Secretary, Government of Uttar Pradesh, Director, Geology & Mining, Uttar Pradesh and District Mining Officercomplaint about illegal mining being carried out by Respondent No. 8 during night at 9:30 p.m. on 2.1.2026 at Village Panchayara, Tehsil Loni, Ghaziabad, Uttar Pradesh in violation of environmental laws and conditions of Environmental Clearance but action taken by the Respondent Authorities. True copy of Complaint to District Magistrate, Ghaziabad along with the tracking report is marked and annexed **ANNEXURE: A-8 (Pg. 58 to 68)**.
20. That during the pendency of the present case when a frivolous FIR No. 488 of 2025 dated 24.10.2025 was registered at Police Station Tronica City, Ghaziabad under section 303(2) of BNS and Section 4 and 21 of Mines and Mineral (Development And regulation) Act, 1957 alleging that illegal sand mining is being carried out by JCB at Khasra No. 99, coordinate Lat 28.1823 Long 77.219127 and after reviewing the revenue record Khasra no. 99 belongs to Applicant and his family members
21. That immediately on the next date of filing of the Complaint before Authorities on 6.1.2026 Additional Commissioner of Police issued back dated

30.12.2025 Show Cause Notice under Section 3(1) of the U.P. Control of Goondas Act, 1970 directing him to appear and submit an explanation on 08.01.2026 at 12 p.m. which was received by (Applicant's brother Tittu) on 6.1.2026 at around 6 p.m by two police men who forcefully took the signature of Tittu on the blank page which can be used by Authority to falsely implicate the Applicant or to show back dated delivery of Show Cause Notice dated 30.12.2025. True copy of Show case notice dated 30.12.2025 is marked and annexed **ANNEXURE: A-9 (Pg. 69)**.

22. That petitioner is being pressurised by the goons of Respondent no. 8 to withdraw the present case and Respondent Authorities instead of acting in good faith are registering false and frivolous cases against Applicant and his family so that Applicant be arrested and forced to withdraw the present case.
23. That on 16.1.2026 GRAP-III was invoked and due to increasing AQI in Delhi NCR on 17.1.2026 GRAP-IV is invoked till further orders despite this Respondent No. 8 is carrying out mining activities and no action is been taken by Respondent Authorities. True copy of invocation of GRAP-III order dated 16.1.2026 is marked and annexed **ANNEXURE: A-10 (Pg.70 to 78)**. True copy of invocation of GRAP-IV order dated 17.1.2026 is marked and annexed **ANNEXURE: A-11 (Pg. 79 to 86)**.
24. That on 18.1.2026 after invocation of GRAP- IV Respondent No. 8 is carrying out mining activity without any fear of Respondent Authority which is evident from the photograph that Truck No. HR 63 E 8324 is transporting the sand from the mining site. True photo of mining site and truck is transporting the sand from the mining site is marked and annexed **ANNEXURE: A-12 (Pg. 87 to 89 )**.
25. In the present facts and circumstance of the case present application be allowed with following directions as prayed:-
  - (a) immediate closure mining activities carried on by Respondent No. 8 at Village: Panchayara, Tehsil: Loni, Ghaziabad, Uttar Pradesh;

- (b) Order inquiry on authorities and inter state track force formed by NGT to regulate mining activity how during GRAP-III mining activities are going on by Respondent No. 8 at Village: Panchayara, Tehsil: Loni, Ghaziabad, Uttar Pradesh;
- (c) impose exemplary penalty on Respondent No. 8 for violation of GRAP-III norms and causing immense damage to the public health at large and environment.

Place : New Delhi

Date : 19.11.2025

Drawn and filed by



**VISHAL SINGH**  
Advocate for the Applicant  
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**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, AT NEW DELHI**

I.A. No. 744 of 2025

IN

**ORIGINAL APPLICATION NO. 724 OF 2023**

**IN THE MATTER OF:**

Bittu ...Applicant

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**AFFIDAVIT**

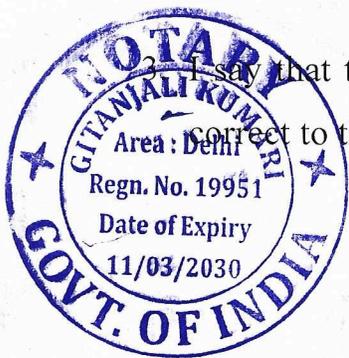
I, Bittu S/o Shri Leelu R/o House No. 151, Panchayara, Ghaziabad (U.P.)-201102 presently at New Delhi, the above named Applicant, do hereby solemnly affirm and declare as under:-

1. That I am the Applicant in the above captioned O.A. and as such well conversant with the facts and circumstances of the case and competent to swear this

affidavit.

2. The contents of the accompanying Rejoinder Affidavit are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.

3. I say that the annexures filed along with the Rejoinder Affidavit are true and correct to their respective originals.



*Bittu*  
DEPONENT

**VERIFICATION:-**

I, the deponent above named, do hereby verify that the contents of the foregoing affidavit are true to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on Solemn Affirmation of January, 2026.

**CERTIFIED THAT THE FOREGOING STATEMENT  
WAS DECLARED ON SOLEMN AFFIRMATION  
BEFORE ME WHICH HAS BEEN READ OVER  
TO THE DEPONENT WHO HAS ADMITTED**

*Bittu*  
DEPONENT

It as correct

NOTARY DELHI Entry No. 11/1/26 Notary Public

19 JAN 2026

19 JAN 2026

## ANNEXURE: A-1



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



No.120017/27/GRAP/2021/CAQM

Dated 13.12.2025

**ORDER**

**Sub.: Invocation of actions under Stage-IV ('Severe+' category AQI >450) of schedule of GRAP (21.11.2025) – steps to be taken**

The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a modified the schedule of GRAP vide order dated 21.11.2025 for implementation with immediate effect in entire NCR by all concerned (available on CAQM website-caqm.nic.in).

2. As of now, Stage- I, II & III of extant schedule of GRAP are in force vide order dated 14.10.2025, 19.10.2025 & 13.12.2025 respectively.
3. The Sub-Committee on GRAP in its meeting held earlier in the morning today already decided to invoke Stage-III of GRAP with immediate effect in entire NCR in view of the deteriorating air quality in the region.
4. Noting a sharp increase further in AQI levels of Delhi since morning today, the Sub-Committee on GRAP called for its urgent meeting at 6:30 PM today, and reviewed the air quality situation in the region as well as the IMD/IITM forecasts and observed as under:

*The AQI of Delhi which was recorded at 401 at 10:00 AM ('Severe' Category), further exhibited a continuous increasing trend owing to very low speed wind, stable atmosphere, unfavorable weather parameters and meteorological conditions for dispersal of pollutants, resulting into trapping of the pollutants in the region and the AQI for Delhi has been recorded as 431 ('Severe' Category) at 4:00 PM, 436 at 5:00 PM, 441 at 6:00 PM and 448 at 7:00 PM.*

*This situation of calm winds, stable atmosphere and unfavorable meteorological conditions with partly cloudy sky/ mist / haze during night is likely to prevail further as per the forecast.*

5. Accordingly, in an effort to prevent further deterioration of the air quality, the Sub Committee on GRAP hereby decide to **invoke all actions under Stage-IV ('Severe+' AQI of Delhi >450) of extant schedule of GRAP (read with paras 6, 7 & 8 below), with immediate effect** in right earnest by all the agencies

concerned in Delhi-NCR, in addition to the Stage-I, II and III actions already in force.

6. Direction No. 88 dated 03.06.2025 as amended on 17.10.2025 allows all BS-IV commercial goods vehicles viz., LGVs, MGVs, HGVs to enter Delhi for a limited period up to 31.10.2026 and restricts entry of all BS-III and below commercial good vehicle (registered outside Delhi) into Delhi w.e.f. 01.11.2025.

7. As GRAP is an emergency measure, it shall prevail as far as restrictions on entry of truck traffic into Delhi are concerned. Therefore, **Action Point No.1 of Stage-IV of extant GRAP schedule is modified and may be read as under:-**

***“Stop entry of BS-IV truck traffic into Delhi (except for trucks carrying essential commodities / providing essential services). All LNG/ CNG / Electric/ BS-VI Diesel trucks shall however be permitted to enter Delhi. ”***

8. It is further clarified that in terms of Direction No. 88, as amended, all BS-III and below diesel operated commercial goods vehicles viz., LGVs, MGVs, HGVs, registered outside Delhi, are already not permitted to enter Delhi w.e.f 01.11.2025, even if they are carrying essential commodities / providing essential services.

9. Actions under Stage-I, II, III & IV of the GRAP shall be implemented, monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further. All implementing agencies shall keep strict vigil and intensify measures of the extant schedule of GRAP. Citizens are requested to strictly adhere to the citizen charter under GRAP Stage-IV.

10. The Sub-Committee shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.

(R.K. Agrawal)  
Director (Technical)  
(Member Convenor of Sub-Committee on GRAP)

**To:**

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.

2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4<sup>th</sup> Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3<sup>rd</sup> Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3<sup>rd</sup> Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8<sup>th</sup> Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2<sup>nd</sup> Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Bapu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6<sup>th</sup> Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi – 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5<sup>th</sup> Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9<sup>th</sup> Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3<sup>rd</sup> Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi – 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1<sup>st</sup> Floor, Vikas Sadan, INA, New Delhi – 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi – 110001.

27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4<sup>th</sup> Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, IP Estate, Delhi – 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12<sup>th</sup> Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan – 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi – 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.

52. Member Secretary, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi – 110031.
58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi – 110011.
59. The Deputy Commissioner, North Delhi, Alipur, Delhi – 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi – 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi – 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi – 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi – 110027.
67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh – 250002.
68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh – 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh – 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District – Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh -245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gurugram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana – 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana – 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana – 132001.

80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana – 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana – 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana – 124103.
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108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
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111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan – 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana – 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra – 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.
119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
122. Managing Director, Pashchimanchal Vidyut Vitran Nigam Limited (PVVNL), Urja Bhawan, Victoria Park, Meerut, Uttar Pradesh - 250001.
123. Managing Director, Noida Power Company Limited (NPCL) Commercial Complex, 1<sup>st</sup> Avenue, Pocket H, Sector Alpha II, Greater Noida, Uttar Pradesh.
124. Managing Director, Jaipur Vidyut Vitran Nigam Limited (JVVNL), Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
125. Managing Director, Bharatpur Electricity Service Limited (JVVNL) Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2<sup>nd</sup> Floor, Sector - 17C, Chandigarh – 160017.
129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001

130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana – 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar – 135 004.
132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana – 132 105.
133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow
135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village – Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

**Copy for information and appropriate action to:**

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. – 112, North Block, New Delhi – 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

**Copy also to:**

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi – 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi – 110 001.

4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi – 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM



(R.K. Agrawal)  
Director (Technical)  
(Member Convenor of Sub-Committee on GRAP)



सत्यमेव जयते

राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



No.120017/27/GRAP/2021/CAQM

21<sup>st</sup> November, 2025

**ORDER**

**Sub: Implementation of the Graded Response Action Plan (GRAP) –  
reg.**

The schedule of the Graded Response Action Plan (GRAP) to be implemented in the entire NCR has been comprehensively reviewed and revised from year to year by the Commission. The latest comprehensive schedule of the GRAP was issued by the Commission vide Order dated 13.12.2024.

2. Pursuant to the hearing of the Hon'ble Supreme Court held on 17.11.2025 in WP(C) No. 13089 of 1985, titled as M.C. Mehta Vs. Union of India & Ors., the Commission through its note submitted before the Hon'ble Supreme Court proposed certain revisions in the Schedule of GRAP.

3. The Hon'ble Supreme Court, during the hearing held on 19.11.2025, observed that the Commission may take proactive actions based on consultation with stakeholders for preventing further deterioration of air quality in Delhi – NCR.

4. The Commission, through its Sub-Committee on GRAP had detailed consultation on 20.11.2025 with the stakeholders concerned on the issue of proposed amendments in the schedule of GRAP and agreed to make the following amendments in the schedule of GRAP:

**A.** The following measures currently under **GRAP Stage II** to be taken under **GRAP Stage I**:

- (1) Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.)
- (2) Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.
- (3) Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities
- (4) Augment public transport services through CNG/ electric buses and metro services by inducting additional fleet and increasing the frequency of service. Introduce differential rates to encourage off – peak travel.

**B.** The following measures currently under **GRAP Stage III** to be taken under **GRAP Stage II:**

(1) (i) GNCTD and NCR State Governments to stagger timings for public offices and municipal bodies in the National Capital Territory of Delhi and the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.

(ii) State Governments may take a decision to stagger timings for public offices and municipal bodies in other areas of NCR.

(2) Central Government may take a decision on staggering of timings of Central Government offices in Delhi – NCR.

**C.** The following measures currently under **GRAP Stage IV** to be taken under **GRAP Stage III:**

(1) NCR State Governments / GNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.

(2) Central Government may take appropriate decision on permitting work from home for employees in central government offices.

5. The Commission accordingly, incorporating the changes as in para 4 above, revises the schedule of GRAP with immediate effect.

6. It is pertinent to note here that GRAP Stage-I, Stage-II and Stage-III have already been invoked w.e.f. 14.10.2025, 19.10.2025 and 11.11.2025 respectively in terms comprehensive schedule of the GRAP issued by the Commission vide Order dated 13.12.2024.

7. Therefore, all the agencies responsible for implementation of GRAP are now required to take note of the modifications made in the Schedule of GRAP as annexed with this Order and implement the same immediately.

**Encl:** As above

(Tarun Kumar Pithode)  
Member-Secretary  
Email: [mscaqm-moefcc@gov.in](mailto:mscaqm-moefcc@gov.in)

**To:**

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4<sup>th</sup> Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3<sup>rd</sup> Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3<sup>rd</sup> Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8<sup>th</sup> Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2<sup>nd</sup> Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Babu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6<sup>th</sup> Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi – 110054.

13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5<sup>th</sup> Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9<sup>th</sup> Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3<sup>rd</sup> Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi – 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1<sup>st</sup> Floor, Vikas Sadan, INA, New Delhi – 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi – 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4<sup>th</sup> Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, IP Estate, Delhi – 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12<sup>th</sup> Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.

37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan – 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi – 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
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53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
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109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.

110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.
111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan – 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana – 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra – 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.
119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
122. Managing Director, Pashchimanchal Vidyut Vitran Nigam Limited (PVVNL), Urja Bhawan, Victoria Park, Meerut, Uttar Pradesh - 250001.
123. Managing Director, Noida Power Company Limited (NPCL) Commercial Complex, 1<sup>st</sup> Avenue, Pocket H, Sector Alpha II, Greater Noida, Uttar Pradesh.
124. Managing Director, Jaipur Vidyut Vitran Nigam Limited (JVVNL), Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
125. Managing Director, Bharatpur Electricity Service Limited (JVVNL) Vidyut Bhawan, Jyoti Nagar, Jaipur, Rajasthan - 302005.
126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2<sup>nd</sup> Floor, Sector - 17C, Chandigarh – 160017.
129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001
130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana – 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar – 135 004.

132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana – 132 105.
133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow
135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village – Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

**Copy for information and appropriate action to:**

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. – 112, North Block, New Delhi – 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

**Copy also to:**

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi – 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi – 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi – 110 001.

5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM

(Tarun Kumar Pithode)  
Member-Secretary  
Email: [mscaqm-moefcc@gov.in](mailto:mscaqm-moefcc@gov.in)

**COMMISSION FOR AIR QUALITY MANAGEMENT  
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS**

**GRADED RESPONSE ACTION PLAN (GRAP)  
FOR THE NATIONAL CAPITAL REGION (NCR)**

(Revision: 21.11.2025)

1. The GRAP for the entire NCR has been classified under 4 different stages of adverse air quality in Delhi viz. Stage – I ‘Poor’ (AQI 201 – 300), Stage – II ‘Very Poor’ (AQI 301-400), Stage – III ‘Severe’ (AQI 401-450) and Stage – IV ‘Severe +’ (AQI >450) respectively.
2. Based on the dynamic model and weather/ meteorological forecast by IMD / IITM on a day-to-day basis, actions under Stages I, II, III and IV of the GRAP shall be invoked in advance of the AQI of Delhi reaching to the projected levels of that stage, also provided that the higher projected AQI levels are likely to sustain for longer period.
3. Even if the AQI forecasts do not indicate the AQI of Delhi to be breaching a particular threshold and under extreme meteorological conditions or due to any episodic event the AQI breaches the threshold, that particular stage of the GRAP shall be invoked with immediate effect in respect of actions / measures that can be invoked immediately.
4. Restrictive actions undertaken as per previous stages shall be continued, in addition to the air pollution stage under which the restrictive actions are envisaged to be taken. For example, restrictive actions under the Stage III category, whenever invoked, shall be in addition to those under Stage I and II respectively and so on and so forth.
5. The Sub-Committee on GRAP constituted by the Commission shall meet frequently to plan for advance action and issue necessary orders for invoking various provisions of the GRAP, based on the prevalent air quality and the AQI forecast to be provided by IMD from time to time. The Sub-Committee shall also review the actions taken by various agencies responsible towards effective implementation of the GRAP.
6. The Chief Secretaries of NCR States and GNCTD shall frequently review the actions and implementation of the GRAP especially when the air quality falls or is likely to fall in the ‘Severe’ or ‘Severe +’ category (Stage III and beyond).
7. The Commission may decide upon any exceptions and additional measures to the schedule of the GRAP, under different air pollution categories i.e., Stages I to IV, as per the prevalent AQI and weather forecast.

### Schedule under the GRAP for NCR

Stage I – ‘Poor’ Air Quality (DELHI AQI ranging between 201-300)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Ensure proper implementation of Directions/ Rules/ guidelines on dust mitigation measures in Construction and Demolition (C&amp;D) activities and sound environmental management of C&amp;D waste.</p> <p>2. Ensure strict compliance of Direction Nos. 11-18 dated 11.06.2021 and do not permit C&amp;D activities in respect of such projects with plot size equal to or more than 500 sqm which are not registered on the ‘web portal’ of the respective state / GNCTD and / or which do not fulfil the other requirements as per the above noted statutory directions, for remote monitoring of dust mitigation measures.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Construction agencies and plot owners (both public &amp; private).</li> </ul>
<p>3. Ensure regular lifting of Municipal Solid Waste (MSW), Construction &amp; Demolition (C&amp;D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally in open land areas.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies</li> <li>- Construction agencies (both public &amp; private).</li> </ul>
<p>4. Carry out periodic mechanized sweeping and water sprinkling on roads and ensure scientific disposal of the dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Chief Executives of all road owning and maintaining agencies.</li> </ul>

<p>5. Ensure that C&amp;D materials &amp; waste are properly stored/ contained, duly covered in the premises. Ensure transportation of C&amp;D materials and C&amp;D waste only through covered vehicles.</p> <p>6. Strictly enforce the statutory directions and yardsticks for use of anti-smog guns at C&amp;D sites, in proportion to the total built-up area of the project under construction.</p> <p>7. Intensify use of anti-smog guns, water sprinkling and dust suppression measures in road construction / widening / repair projects and maintenance activities.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All construction agencies and plot owners (both public &amp; private).</li>   <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All construction agencies and plot owners (both public &amp; private).</li>   <li>- All road owning / maintenance agencies in NCR.</li> </ul>
<p>8. Stringently enforce prohibition on open burning of bio-mass and municipal solid waste. Impose maximum EC upon violations in accordance with Hon'ble NGT's orders dated 04.12.2014 and 28.04.2015 in OA 21/2014.</p> <p>9. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies.</li> </ul>
<p>10. Deploy traffic police for smooth traffic flow at all identified corridors with heavy traffic and congestion prone intersections.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Head of Traffic Police in Delhi and NCR towns.</li> </ul>
<p>11. Strict vigilance and enforcement of PUC norms for vehicles.</p> <p>12. No tolerance for visible emissions – Stop visibly polluting vehicles by impounding and / or levying maximum penalty.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Head of Transport Department of Delhi and NCR States</li> <li>- Commissioner or Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>13. Strictly enforce the Hon'ble Supreme Court order on diversion of non- destined truck traffic for Delhi, through Eastern and Western Peripheral Expressways.</p>	<ul style="list-style-type: none"> <li>- Head of Traffic Police of NCT of Delhi and NCR towns.</li> <li>- DMs /Dy Commissioners of NCT of Delhi / NCR towns</li> <li>- Municipal Commissioner of Corporations of NCT of Delhi and NCR towns.</li> </ul>

<p>14. Strictly enforce NGT / Hon'ble SC's order on overaged diesel / petrol vehicles and as per extant statutes.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Head of Transport Department of Delhi and NCR States</li> <li>- Commissioner or Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>15. Ensure strict penal/ legal action against non-compliant and illegal industrial units.</p> <p>16. Stringently enforce all pollution control regulations in Industries, brick kilns and hot mix plants etc. - strict compliance of the prescribed standards of emissions.</p> <p>17. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- District Magistrates / Deputy Commissioners of NCT of Delhi / NCR Towns</li> <li>- Commissioners of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
<p>18. Stringently enforce emission norms in thermal power plants and strict actions be taken against non-compliance.</p>	<ul style="list-style-type: none"> <li>- Plant in- charge of Power Plants located within 300 km radius of Delhi.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>19. Strictly enforce Hon'ble Courts / Tribunal orders regarding ban on firecrackers.</p>	<ul style="list-style-type: none"> <li>- Commissioner of Police of Delhi &amp; IG / DIG / SP of NCR towns or Officer In charge of Licensing.</li> <li>- DMs/ DCs of respective districts in NCR.</li> <li>- Chief controller of Explosives, Petroleum and Explosive Safety Organizations (PESO).</li> </ul>
<p>20. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners/ Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- All land-owning agencies.</li> <li>- District Magistrate / Deputy Commissioners in NCR.</li> </ul>
<p>21. DISCOMs to minimise power supply interruptions in NCR.</p>	<ul style="list-style-type: none"> <li>- Head of Power distribution companies in NCR.</li> </ul>
<p>22. Ensure that diesel generator sets are not used as regular source of power supply.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- DMs/ DCs of respective districts of NCR.</li> </ul>

<p>23. Strictly enforce the extant ban on coal / firewood as fuel in Tandoors in Hotels, Restaurants and open eateries.</p> <p>24. Ensure hotels, restaurants and open eateries use only electricity / gas-based / clean fuel - based appliances.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>25. Information dissemination including through social media and bulk SMS etc. Mobile Apps to be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities and inform them about actions that would be taken by Government.</p>	<ul style="list-style-type: none"> <li>- ACS/ Pr. Secretary/ Secretary, Dept. of Environment, GNCTD and NCR States.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>26. Ensure quick actions for redressal of complaints on 311 APP, Green Delhi App, SAMEER App and other such social media platforms to curb polluting activities.</p>	<ul style="list-style-type: none"> <li>- Head of Urban Local Bodies in NCR towns.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Construction agencies, land owning agencies, Development agencies and all other concerned implementing agencies.</li> </ul>
<p>27. Encourage offices to start unified commute for employees to reduce traffic on road.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> </ul>
<p>28. Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.).</p>	<ul style="list-style-type: none"> <li>- Additional Chief Secretary / Principal Secretary (Power), NCR State Governments / GNCTD</li> <li>- Head of Power Distribution Companies of Delhi and NCR Districts.</li> </ul>
<p>29. Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.</p>	<ul style="list-style-type: none"> <li>- Commissioner or Officer in charge - Traffic Police of Delhi and NCR towns.</li> </ul>
<p>30. Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> </ul>
<p>31. Augment public transport services through CNG/ electric buses and metro services by</p>	<ul style="list-style-type: none"> <li>- NCR State Governments.</li> </ul>

<p>inducting additional fleet and increasing the frequency of service. Introduce differential rates to encourage off – peak travel.</p>	<ul style="list-style-type: none"> <li>- Principal Secretary, Department of Transport. of NCT of Delhi and NCR State Govts.</li> <li>- Delhi Transport Corporation (DTC).</li> <li>- State Transport Corporation in NCR towns.</li> <li>- Delhi Integrated Multi – Model Transit System Ltd. (DIMTS).</li> <li>- Delhi Metro Rail Corporation (DMRC).</li> </ul>
<p style="writing-mode: vertical-rl; transform: rotate(180deg);"><b>CITIZEN CHARTER</b></p>	<ul style="list-style-type: none"> <li>• Keep engines of your vehicles properly tuned.</li> <li>• Maintain proper tyre pressure in vehicles.</li> <li>• Keep PUC certificates of your vehicles up to date.</li> <li>• Do not idle your vehicle, also turn off the engine at red lights.</li> <li>• Prefer hybrid vehicles or EVs to control vehicular pollution.</li> <li>• Do not litter / dispose wastes, garbage in open spaces.</li> <li>• Report air polluting activities through 311 App, Green Delhi App, SAMEER App etc.</li> <li>• Plant more trees.</li> <li>• Celebrate festivals in an eco-friendly manner – avoid firecrackers.</li> <li>• Do not drive/ply end of life/ 10/15 years old Diesel/Petrol vehicles.</li> </ul>

<b>Stage II – ‘Very Poor’ Air Quality (DELHI AQI ranging between 301-400)</b>	
<b>Actions</b>	<b>Agencies responsible / Implementing Agencies</b>
<p>1. Carry out mechanical/ vacuum sweeping and water sprinkling of the identified roads on a daily basis. Enhance the number of shifts / hours of deployment of such machines to further intensify mechanised sweeping.</p> <p>2. Ensure daily water sprinkling along with dust suppressants, preferably before peak traffic hours, on roads and right of ways especially at hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.</p>	<ul style="list-style-type: none"> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns</li> <li>- Chief Executives of all road owning and maintaining agencies.</li> <li>- Commissioner of Traffic Police of Delhi &amp; NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners / Head of Municipal Bodies.</li> </ul>
<p>3. Intensify inspections for strict enforcement of dust control measures at C&amp;D sites.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
<p>4. Ensure focussed and targeted action for abatement of air pollution in all identified hotspots in NCR. Intensify remedial measures for the predominant sector(s) contributing to adverse air quality in each of such hotspots.</p>	<ul style="list-style-type: none"> <li>- State Govts. in NCR and GNCTD.</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>

**5. Strictly implement the following Schedule for regulated operations of DG sets across all sectors in the NCR including Industrial, Commercial, Residential etc. in accordance with Direction No. 76 dated 29.09.2023.**

Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions
Power generating sets up to 800 kW (1000 kVA) capacity to standards as per MoEFCC notification No. GSR 804 (E) dated 03.11.2022	None	No restrictions.
DG sets to older specifications / standards		
800 kW (1000 kVA) and above	Any emission control system/mechanism, however subject to compliance of the prescribed emission standards in Direction no. 76	No restrictions
41 kW (51 kVA) to less than 800 kW (1000 kVA)	Dual fuel mode <b>OR</b> Retro-fitted ECDs through certified agencies	No restrictions
19 kW (23 kVA) to less than 41 kW (51 kVA)	Dual fuel mode	No restrictions  <b>Note:</b> DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for prescribed emergency services. *
Portable DG sets below 19kW (23 kVA)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	Not to be generally permitted. Permitted only for the prescribed emergency services. *

- Chairpersons – CPCB, DPCC, SPCBs (NCR).
- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
- District Magistrates / Deputy Commissioners of NCR States and GNCTD.

<p>* Emergency services:</p> <p>(i) Only for operating elevators / Escalators / travelators</p> <p>(ii) Medical Services (Hospital / Nursing Home/ Health care facilities).</p> <p>(iii) Railway Services / Railway Stations.</p> <p>(iv) Metro Rail Corporation &amp; MRTS Services.</p> <p>(v) Airports and Inter-State Bus Terminals.</p> <p>(vi) Sewage Treatment Plants.</p> <p>(vii) Water pumping Stations.</p> <p>(viii) Projects related to national security, defence &amp; of national importance.</p> <p>(ix) Telecommunications and IT/ data services.</p>	
<p>6. Enhance vehicle parking fees to discourage private transport.</p>	<ul style="list-style-type: none"> <li>- Chief Secretary and Principal Secretary, Urban Local Bodies of NCR States and GNCTD.</li> <li>- Commissioners of Urban Local Bodies in Delhi and NCR towns.</li> </ul>
<p>7. Resident Welfare Associations to necessarily provide electric heaters to staff engaged in security, sanitation, horticulture and other miscellaneous services to avoid open Bio-Mass/ MSW burning during winters.</p>	<ul style="list-style-type: none"> <li>- Resident Welfare Associations.</li> </ul>
<p>8. Do not permit inter-state buses from NCR states, other than EVs / CNG / BS-VI Diesel, to enter Delhi (excluding buses / Tempo Travellers operated with All India Tourist Permit).</p>	<ul style="list-style-type: none"> <li>- Commissioners or head of Transport Department in GNCTD/ NCR States</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>9.</p> <p>(i) GNCTD and NCR State Governments to stagger timings for public offices and municipal bodies in the National Capital Territory of Delhi and the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> <li>- NCR State Governments and Central Government</li> </ul>

(ii) State Governments may take a decision to stagger timings for public offices and municipal bodies in other areas of NCR.	
10. Central Government may take a decision on staggering of timings of Central Government offices in Delhi – NCR.	- Central Government
<b>CITIZEN CHARTER</b>	<ul style="list-style-type: none"> <li>• People to use public transport and minimize use of personal vehicles.</li> <li>• Use technology, take less congested route even if slightly longer.</li> <li>• Regularly replace air filters at recommended intervals in your automobiles.</li> <li>• Avoid dust generating construction activities during months of October to January.</li> <li>• Avoid open burning of solid waste and bio-mass.</li> </ul>

Stage III – ‘Severe’ Air Quality (DELHI AQI ranging between 401-450)	
Actions	Agencies responsible / Implementing Agencies
<p><b>1. Construction &amp; Demolition activities:</b></p> <p>(i) Enforce strict restrictions on the following categories of dust generating/ air pollution causing C&amp;D activities in the entire NCR:</p> <ul style="list-style-type: none"> <li>• Earthwork for excavation and filling including boring &amp; drilling works.</li> <li>• Piling works.</li> <li>• All demolition works.</li> <li>• Laying of sewer line, water line, drainage and electric cabling etc. by open trench system.</li> <li>• Brick / masonry works.</li> <li>• Operation of RMC batching plant.</li> <li>• Major welding and gas-cutting operations. <i>Minor welding activities for MEP works (Mechanical, Electrical and Plumbing) to be, however, permitted.</i></li> <li>• Painting, polishing and varnishing works etc.</li> <li>• Cement, Plaster / other coatings, except for minor indoor repairs/maintenance.</li> <li>• Cutting / grinding and fixing of tiles, stones and other flooring materials, except for minor indoor repairs/maintenance.</li> <li>• Road construction activities and major repairs.</li> <li>• Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murrum, pebbles, crushed stone etc. anywhere within / outside the project sites.</li> <li>• Movement of vehicles carrying construction materials on unpaved roads.</li> <li>• Any transportation of demolition waste.</li> </ul>	<ul style="list-style-type: none"> <li>- NCR State Governments and GNCTD</li> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.</li> </ul>

<p>(ii) All construction related activities, <b>other than those listed under 1(i) above</b>, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&amp;D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.</p> <p>(iii) All C&amp;D related activities, including those under 1(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&amp;D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:</p> <p>(a) Projects for Railway services and stations  (b) Projects for Metro Rail Services and stations  (c) Airports and Inter State Bus Terminals  (d) National security/ defence related activities/ projects of national importance;  (e) Hospitals/ health care facilities  (f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, tele-communication services etc.  (g) Sanitation projects like sewage treatment plants and water supply projects etc.  (h) Ancillary activities, specific to and supplementing the above project categories.</p>	
<p>2. Close down operations of stone crushers in the entire NCR.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR)</li> <li>- Commissioner of Police - Delhi and DG of Police of NCR States</li> <li>- District Magistrates / Deputy Commissioners of respective districts in Delhi and NCR States.</li> </ul>

<p>3. Close down all mining and associated activities in the entire NCR.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs (NCR).</li> <li>- District Magistrates / Deputy Commissioners of respective districts in NCR.</li> <li>- Commissioner of Police - Delhi and IG / DIG / SP of NCR towns.</li> </ul>
<p>4. NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and BS IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.</p> <p><b>Note:</b> Persons with Disabilities shall be permitted to ply BS – III Petrol / BS – IV Diesel LMVs, provided that these are specifically adopted for them and are run only for their personal use.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> <li>- Commissioner or Head of Transport Department</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>5. GNCTD to impose strict restrictions on plying of Delhi - registered Diesel operated Medium Goods Vehicles (MGVs) to BS-IV standards or below, in Delhi, except those vehicles carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments in NCR and GNCTD.</li> <li>- Commissioner or Head of Transport Department</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>6. GNCTD to not permit BS-IV and below diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments</li> <li>- Transport Commissioners, GNCTD/ NCR States</li> <li>- Commissioners / Head of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>7. (i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children up to class V in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram,</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD.</li> </ul>

<p>Faridabad, Ghaziabad and Gautam Buddh Nagar.</p> <p>(ii) The NCR State Governments may also consider conducting classes for students up to Class V in a “Hybrid” mode as above in other areas in NCR.</p> <p><b>Note:</b> The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>8. NCR State Governments / GNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.</p>	<p>- State Governments of NCR &amp; GNCTD.</p>
<p>9. Central Government may take appropriate decision on permitting work from home for employees in central government offices.</p>	<p>- Central Government (DoPT).</p>
<p style="writing-mode: vertical-rl; transform: rotate(180deg);"><b>CITIZEN CHARTER</b></p>	<ul style="list-style-type: none"> <li>• Walk or use cycles for small distances.</li> <li>• Choose a cleaner commute. Share a ride to work or use public transport.</li> <li>• People, whose positions allow working from home, may work from home.</li> <li>• Do not use coal and wood for heating purpose.</li> <li>• Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass / wood / MSW.</li> <li>• Combine errands and reduce trips.</li> </ul>

<b>Stage IV – ‘Severe +’ Air Quality (DELHI AQI &gt; 450)</b>	
<b>Actions</b>	<b>Agencies responsible / Implementing Agencies</b>
<p>1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services. All LNG/ CNG / Electric/ BS-VI Diesel trucks) shall however be permitted to enter Delhi.</p>	<ul style="list-style-type: none"> <li>- State Governments</li> <li>- Transport Commissioners, GNCTD/ NCR States</li> <li>- Commissioners / Head of Urban Local Bodies in Delhi-NCR towns.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>2. Enforce strict ban on plying of Delhi - registered diesel operated BS-IV and below Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD</li> <li>- Transport Commissioners, GNCTD/ NCR States.</li> <li>- Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.</li> </ul>
<p>3. Ban C&amp;D activities, as in the GRAP Stage- III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, tele-communication etc.</p>	<ul style="list-style-type: none"> <li>- Chairpersons – CPCB, DPCC, SPCBs</li> <li>- Commissioners / Chief Engineers of Urban Local Bodies in Delhi - NCR towns.</li> <li>- Nodal officers of road owning agencies (dust control and management cells).</li> </ul>
<p>4. (i) State Govts. in the NCR and the GNCTD to mandatorily conduct classes in schools for children even for higher classes i.e. from class VI to IX and XI in a “Hybrid” mode i.e., both in physical and online mode (wherever online mode is feasible) in the territorial jurisdiction of the NCT of Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Buddh Nagar.</p>	<ul style="list-style-type: none"> <li>- State Governments of NCR &amp; GNCTD.</li> </ul>

<p>(ii) The NCR State Governments may also consider conducting classes for students as above in a “Hybrid” mode in other areas in NCR.</p> <p><b>Note:</b> The option to exercise the online mode of education, wherever available, shall vest with the students and their guardians.</p>	
<p>5. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.</p>	<p>- State Governments of NCR &amp; GNCTD.</p>
<p><b>CITIZEN CHARTER</b></p>	<ul style="list-style-type: none"> <li>• Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible. If required to move outdoors, they are advised to wear mask.</li> </ul>

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ANNEXURE :A-2



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Item No. 06

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 724/2023  
( I.A. No. 80/2025, I.A. No. 81/2025, I.A. No. 744/2025, I.A. No.  
254/2024, I.A. No. 348/2024 )

Bittu

Applicant

Versus

State of Uttar Pradesh &amp; Ors.

Respondents

Date of hearing: 16.12.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Vishal Singh, Advocate for the applicant.

Respondents: Mr. Bhanwar Pal Singh Jadon and Ms. Anjali Sharma, Advocates for respondents no. 1 to 7.  
Mr. Saurabh Rajpal and Mr. Vinay Kumar Singh, Advocates for Respondents No. 8.

**ORDER**

1. The applicant filed I.A. No.744/2025 in O.A. No. 724/2023 titled Bittu vs. State of UP & Ors. for issuance of directions inter-alia for immediate closure of mining activities being carried on by respondent no. 8 at Village-Panchayara, Tehsil-Loni, Ghaziabad, Uttar Pradesh in view of mandate under GRAP Stage III issued by Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM).

2. Applicant also filed I.A. No. 745/2025 in O.A. No. 724/2023 titled *Bittu vs. State of U.P. & Ors.* for urgent listing.

3. Vide order dated 28.11.2025, I.A. No. 745/2025 for urgent listing/early hearing was allowed and O.A. No. 724/2023 was preponed to

16.12.2025 and opportunity was given to the respondents to file reply to I.A. No. 744/2025.

4. Reply dated 15.12.2025 has been filed by respondent. 8-Project Proponent. The relevant part of the reply reads as under:-

*“6. It is submitted that Commission for Air Quality Management (CAQM) vide its notification dated 11.11.2025 implemented Stage-III of GRAP in National Capital region and Adjoining areas and the same was revoked by the Commission for Air Quality Management vide its notification dated 26.11.2025.*

*A copy of the notification dated 11.11.2025 and 26.11.2025 issued by the Commission for Air Quality Management is annexed herewith and marked as ANNEXURE-1 (Colly).*

*7. It is submitted that the answering Respondent was not aware of the implementation of Stage-III of GRAP, as no prior intimation or specific communication was received by the answering Respondent. In the absence of such intimation, and purely inadvertently, certain residual activities at the project site continued under a bona fide belief that operations were permissible.*

*8. It is submitted that Additional District Magistrate, Ghaziabad, Uttar Pradesh issued the notice dated 10.12.2025 to the answering Respondent and imposed the penalty to a sum of Rs. 50,000/- (Fifty thousand) for continuing the activities during Stage-III of GRAP. A copy of the notice dated 10.12.2025 issued by the Additional District Magistrate, Ghaziabad, Uttar Pradesh is annexed herewith and marked as ANNEXURE-2.*

*9. It is further submitted that on 11.12.2025 answering Respondent, in compliance of the notice dated 10.12.2025 issued by the Additional District Magistrate, Ghaziabad, Uttar Pradesh, paid the said penalty to a sum of Rs. 50,000/- (Fifty thousand) to the Non-Ferrous Mining and Metallurgical Industry, Uttar Pradesh, Government of Uttar Pradesh vide it Challan No. AKV250032037 thereby demonstrating the bona fide conduct and cooperative approach of the Project Proponent.*

*A copy of the receipt dated 11.12.2025 of making the payment is annexed herewith and marked as ANNEXURE-3.*

*10. It is submitted that the Project Proponent/ answering Respondent has all kinds of requisite permissions from the respective authorities such as Mining Lease, Environmental Clearance and consolidate Consent-to-Operate & Authorization and answering Respondent is carrying out mining activities in compliance of requisite permissions and any other directions fixed by this Hon'ble Court.*

*11. The answering Respondent assures this Hon'ble Tribunal, with the utmost sense of responsibility, that all future notifications and directions issued by the Commission for Air Quality Management (CAQM) shall be strictly complied with in letter and spirit. The answering Respondent undertakes to remain vigilant and cautious to ensure that no such inadvertent lapse occurs in future.*

*12. It is further submitted that presently GRAP-IV has been implemented, and in complete compliance thereof, all mining activities at the project site stand completely closed. The answering Respondent further undertakes that mining operations shall remain suspended and shall not be resumed until GRAP-III and GRAP-IV restrictions are fully lifted by the competent authority.”*

5. Learned counsel for respondents no. 1 to 7 seeks two weeks' time for filing of reply by the District Magistrate, Ghaziabad to I.A. No. 744/2025 and also seeks liberty to file affidavit regarding conduct of the applicant who is stated to have indulged in illegal mining in District Ghaziabad.

6. Learned counsel for the applicant has submitted that respondent no. 8 carried out mining in violation of GRAP-III restriction for which meagre penalty of Rs. 50,000/- was imposed on respondent no. 8 and that despite GRAP-IV restrictions being imposed now, respondent no. 8 is carrying on illegal mining in the night.

7. In support of his submission, learned counsel for the applicant has produced pen drive containing video clips.

8. We have seen the video clips contained in the pen drive and we find that the video clips do not clearly record mining activity and even the number of the truck allegedly used in transportation of illegally mined material is not visible.

9. In the eventuality of the illegal mining, the applicant may make complaint to the Police at No. 112 and to the District Magistrate and Commissioner of Police, Ghaziabad by appropriate means who shall be

bound to take appropriate action on any such complaint and to document the action so taken in writing and also by way of audio/video means.

10. So far as the allegations regarding continuation of mining by respondent no. 8 in violation of GRAP-III restriction is concerned, respondent no. 8 has mentioned in its reply that no prior intimation or specific communication was received by respondent no. 8 and respondent no. 8 has paid the penalty imposed.

11. The aspects of communication regarding imposition and withdrawal of GRAP-III and IV restrictions can be looked into by the District Mining Officer, Ghaziabad who shall also be bound to communicate, by appropriate electronic means besides written communication, about imposition and withdrawal of GRAP-III & IV restrictions to all the mining lease holders in the district who shall be bound to comply with the same and the District Mining Officer shall also ensure compliance with GRAP - III and IV restrictions by making requisite field visits to the mining lease sites.

12. List on 21.01.2026 for further hearing.

13. A copy of this order may be sent to the District Magistrate, Ghaziabad, the Commissioner of Police, Ghaziabad, and the District Mining Officer, Ghaziabad by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

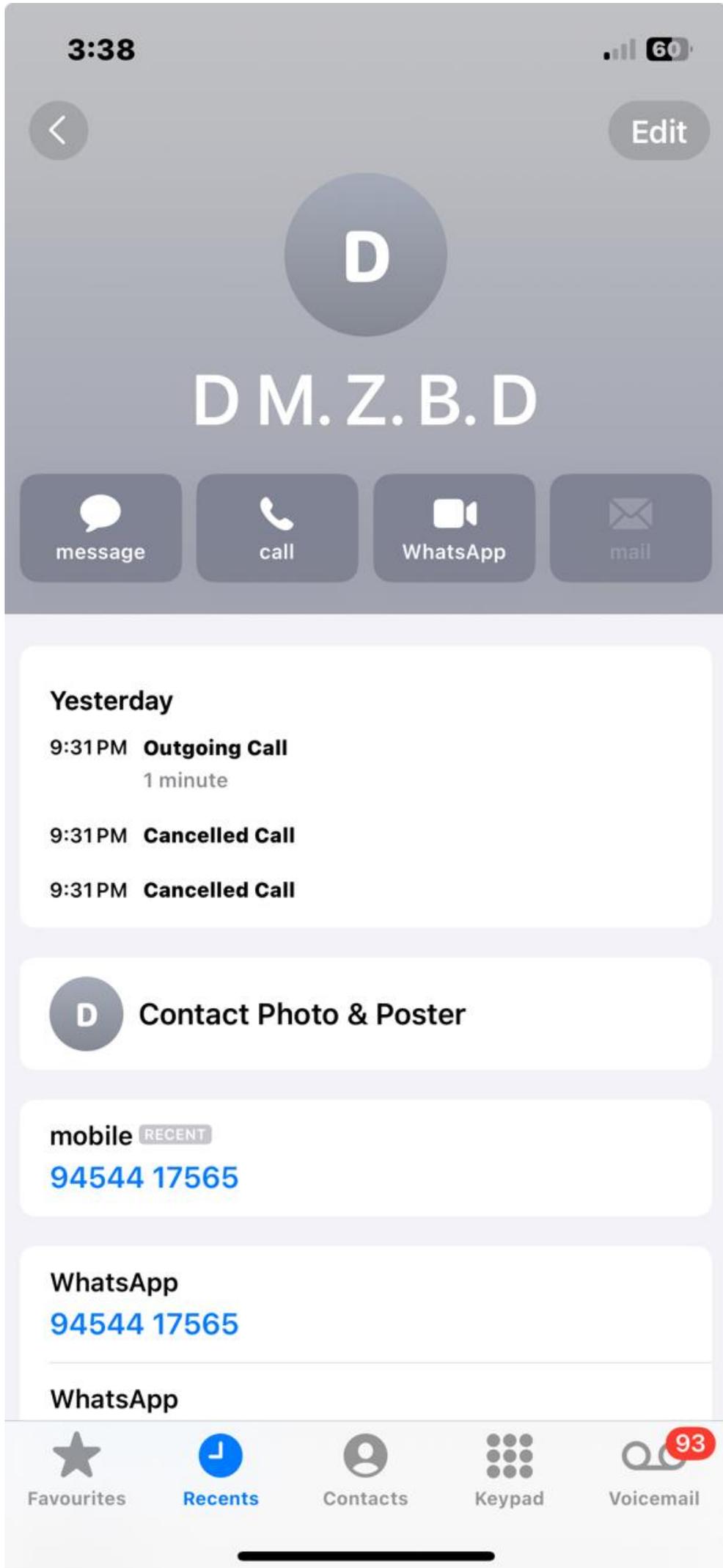
December 16<sup>th</sup>, 2025

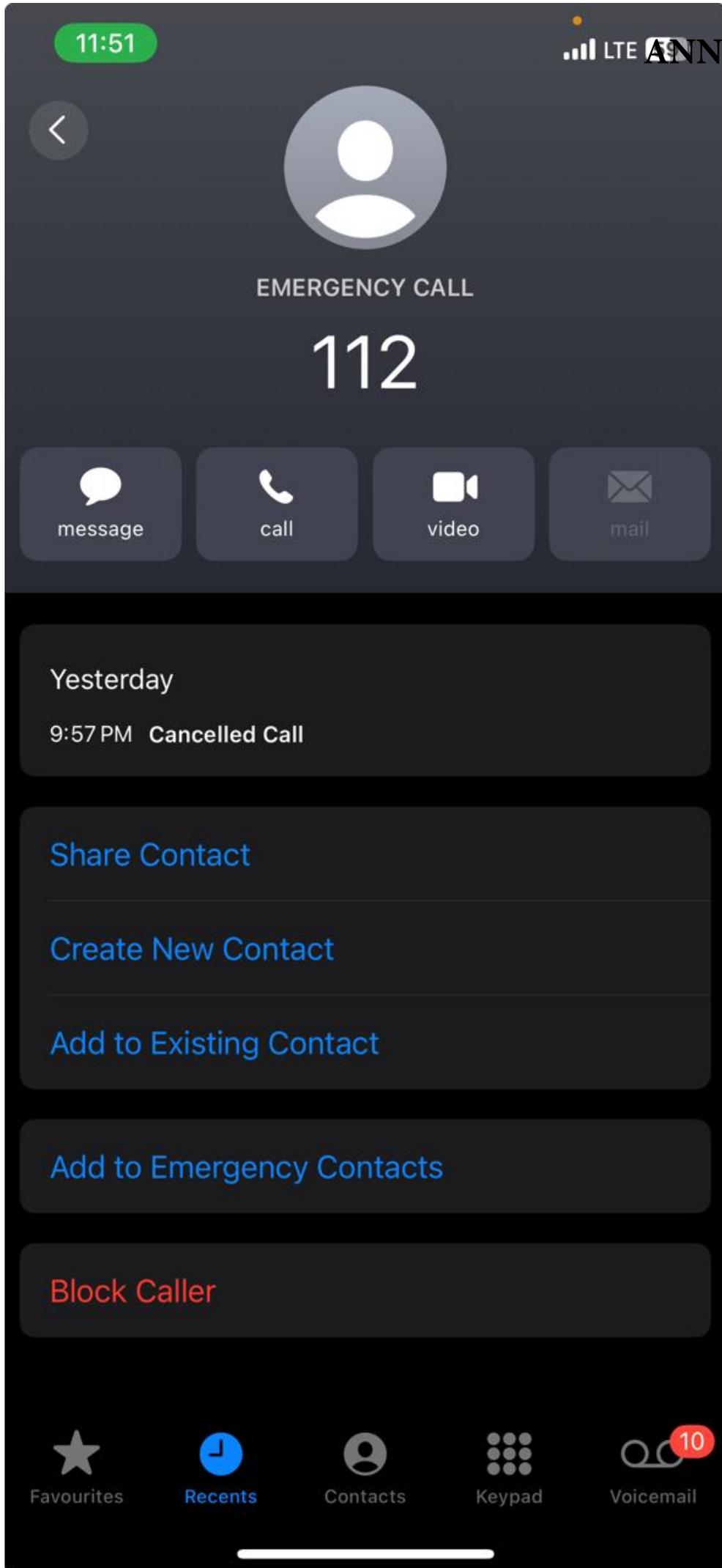
Original Application No. 724/2023

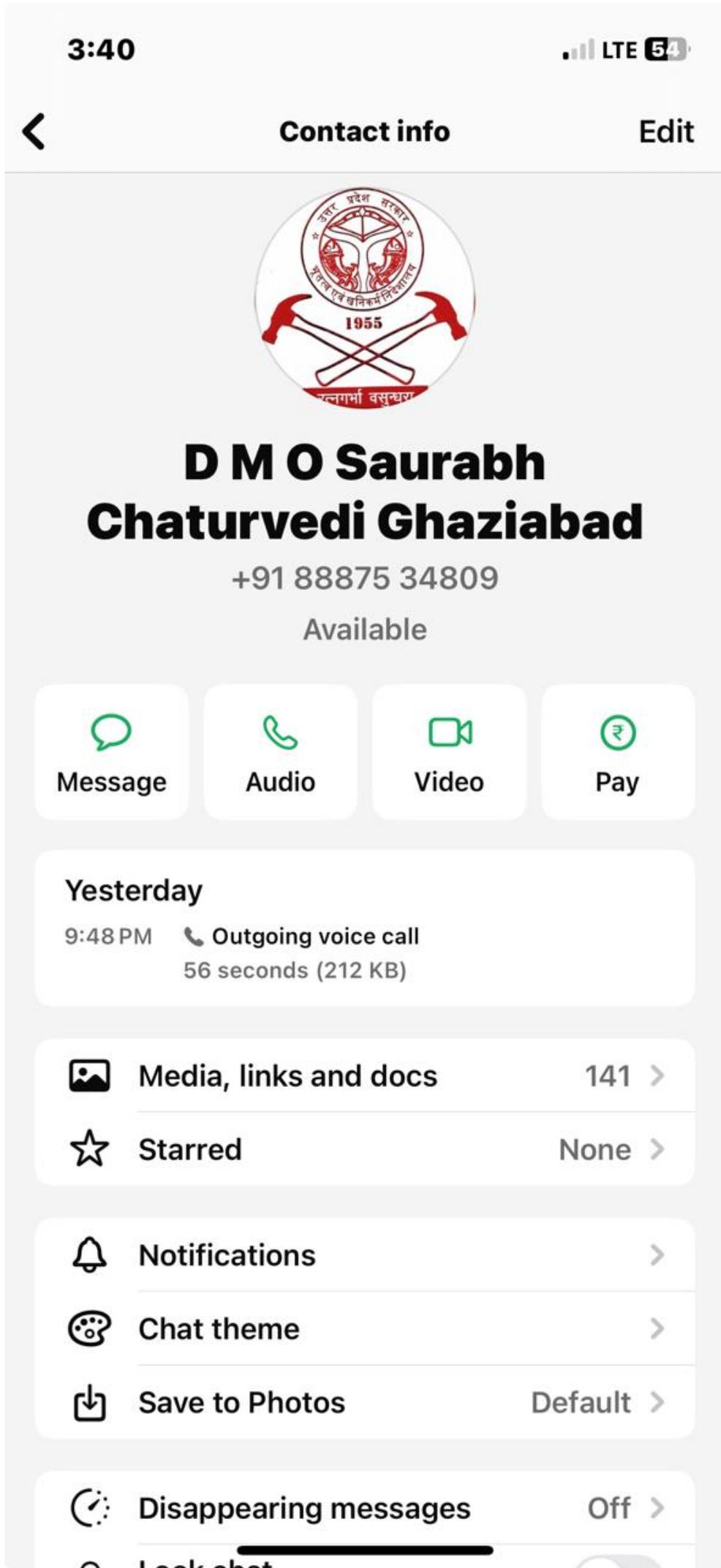
( I.A. No. 80/2025, I.A. No. 81/2025, I.A. No. 744/2025, I.A. No. 254/2024, I.A. No. 348/2024 )

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Item No. 06

Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 724/2023  
(I.A. No. 80/2025, I.A. No. 81/2025, I.A. No. 744/2025, I.A. No.



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Voice call

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Missed voice call

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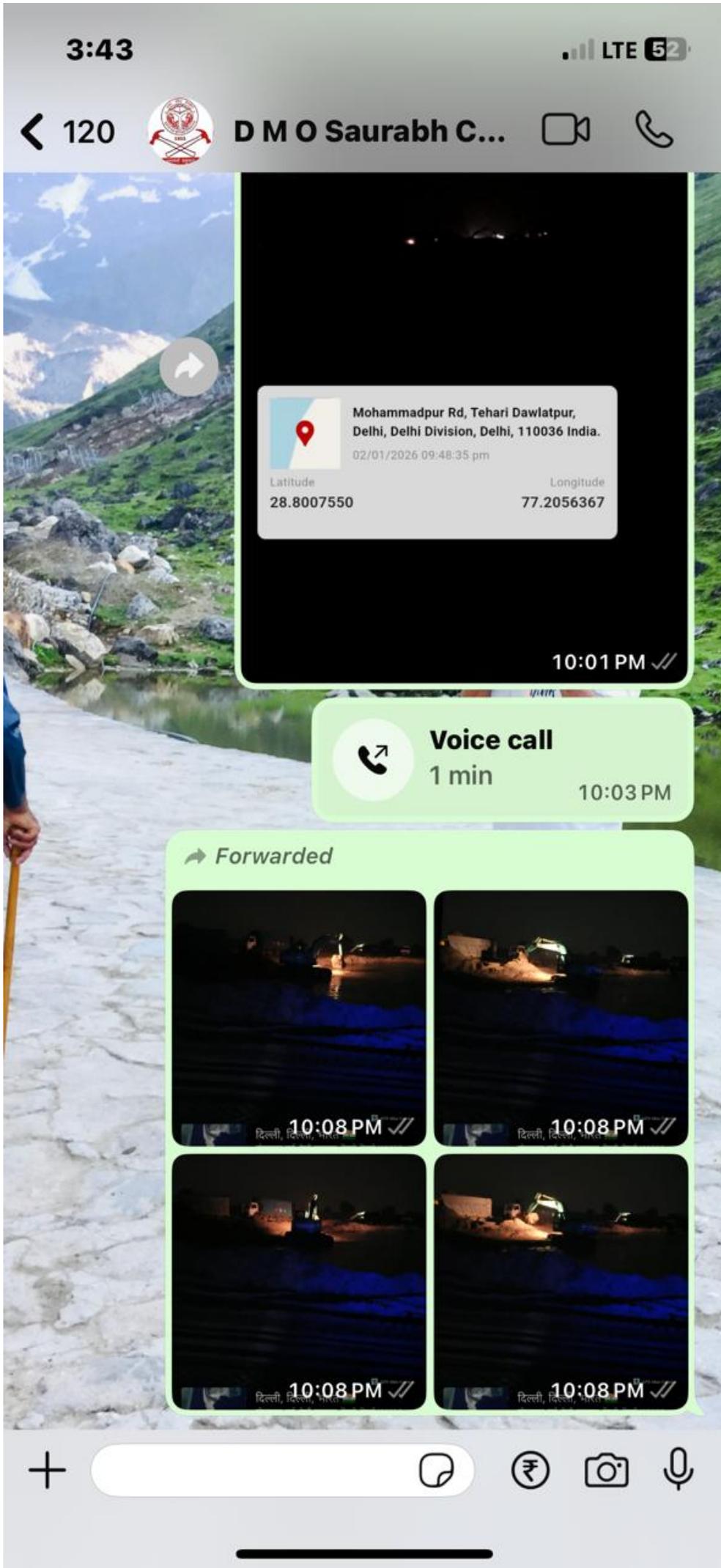
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ANNEXURE:A-7







GPS Map Camera



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मोहम्मदपुर मार्ग, तेहरी दक्लातपुर, दिल्ली, दिल्ली 110036,  
भारत

Lat 28.798399° Long 77.203153°

शुक्रवार, 02/01/2026 10:07 PM GMT +05:30



"TRUE COPY"

1

To,  
District Magistrate, Ghaziabad  
721, IMT Ghaziabad Road, Sector 15, Sector-10,  
Raj Nagar, Ghaziabad, (U.P.) -201002

Date:05.01.2026

Subject: In compliance of Order dated 16.12.2025 passed by Hon'ble NGT Principal bench in O.A. No. 724 of 2023, Applicant is informing about illegal sand mining in night at 9:30 p.m. on 2.1.2026 at Village Panchayara, Tehsil Loni, Ghaziabad, Uttar Pradesh in violation of environmental laws and conditions of Environmental Clearance – Prayer for urgent action

Respected Sir,

1. I, Applicant Bittu So/ Leelu R/o House No. 151, Panchayara, Ghaziabad wish to bring to your attention grave and continuing illegalities being perpetrated in the form of rampant sand mining on the riverbed of Yamuna at Village Panchayara, Tehsil Loni, District Ghaziabad by the Project Proponent – M/s New Panther Security Guard Services, (Proprietor Mr. Bani Singh) in night at 9:30 p.m. on 2.1.2026, in gross violation of Environmental Laws of the land, specific conditions of Environmental Clearance (EC) dated 27.05.2021. True copy of Leese deed dated 27.05.2021 is marked and annexed as **Annexure:P-1**.
2. The Applicant has filed O.A. No. 724 of 2023 before Hon'ble National Green Tribunal, Principal bench against illegal mining M/s New Panther Security Guard Services where in Applicant has filed



I.A. No. 744 of 2025 in O.A. No. 724 of 2023 on 19.11.2025 for the following relief:-

- (a) *immediate closure mining activities carried on by Respondent No. 8 at Village: Panchayara, Tehsil: Loni, Ghaziabad, Uttar Pradesh;*
- (b) *Order inquiry on authorities and inter state track force formed by NGT to regulate mining activity how during GRAP-III mining activities are going on by Respondent No. 8 at Village: Panchayara, Tehsil: Loni, Ghaziabad, Uttar Pradesh;*
- (c) *impose exemplary penalty on Respondent No. 8 for violation of GRAP -III norms and causing immense damage to the public health at large and environment.*
- (d) *pass such other and further order or orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the present case.*

True copy of I.A. No. 744 of 2025 in O.A. No. 724 of 2023 dated 19.11.2025 is marked and annexed as **Annexure :P-2.**

3. That Hon'ble NGT Principal bench in passed the order dated 16.12.2025 O.A. No. 724 of 2023 with the following direction:-

*"9. In the eventuality of the illegal mining, the applicant may make complaint to the Police at No. 112 and to the District Magistrate and Commissioner of Police, Ghaziabad by appropriate means who shall be bound to take appropriate action on any such complaint and to document the action so taken in writing and also by way of audio/video means."*

True copy of order dated 16.12.2025 passed in O.A. No. 724 of 2023 is marked and annexed as **Annexure:P-3.**

4. That applicant and villagers noticed that on 2.1.2026 at about 9:30 p.m. mining is going on 1 km away from the leased workable area by changing the main stream of River Yamuna by deep mining at about 8 mtr. deep from ground level by heavy excavators whereas EC prescribes only manual/semi-mechanized mining.
5. That in compliance of order dated 16.12.2025 applicants and other villagers informed office of District magistrate Ghaziabad, District mining officer and Police at 112 but no action was taken by the authorities.
6. That Applicant called at 9:31 p.m. called in the office of District Magistrate Ghaziabad at mob. No. 9454417565 informing about the illegal mining at night time away from the workable area but no response was received from your office till date. Copy of screen shot of phone call made at 9:31 pm in the office of District Magistrate Ghaziabad at mob. No. 9454417565 is marked and annexed as **Annexure:P-4.**
7. That Villagers Aakash called at 112 as per the direction of Hon'ble NGT at about 9:57 p.m. from his mob. No. 8595820356 informing the police that illegal mining is going on at Village Panchayara but no action was taken by police. Copy of screenshot of phone call at 112 is marked and annexed as **Annexure:P-5.**

8. That the applicant immediately called District mining Officer Mr. Saurabh Chaturvedi at his mob. No. 8887534809 and sent the copy order dated 16.12.2025 passed by NGT and photos and videos with geolocation of illegal mining going on at night time on 2.1.2026 on his WhatsApp No. 8887534809 at 10:01 p.m. on 2.1.2026 at village Panchayara. Thereafter applicant called District mining Officer Mr. Saurabh Chaturvedi who told him that now mining in night is allowed as per the new notification which was not shared to applicant till date. Copy of screenshots of WhatsApp chat with District mining Officer Mr. Saurabh Chaturvedi is marked and annexed as **Annexure:P-6.**
9. That when no response came from the district mining officer and police again villager Sonu called at 112 as per the direction of Hon'ble NGT at about 10:58 p.m. from his Mob. No. 8595080875 informing the police that illegal mining is going on at village Panchayara.
10. That at around after 1 hour choki incharge of Village Panchayara Mr. Pradeep Singh came at the site and informed that he has cannot take any action in the matter, this matter is to be dealt by District mining officer only he is can act or stop the illegal mining when he was shown the copy of order dated 16.12.2025 passed by Hon'ble NGT in O.A. No. 724 of 2023 that he is bound to take appropriate action on complaint and to document the action so taken in writing and also by way of audio/video means but denied and left the site.

11. That it is clear violation of Mining lease deed that mining and loading are done at night, violating mandatory daytime-only operations and the sand is being Stored/transported without dust control or tarpaulin covers, and use of kutcha roads, has caused severe air and dust pollution.
12. That M/s New Panther Security Guard Services has deposited Mined materials directly in the riverbed, obstructing the natural flow of Yamuna and threatening the river course, bank, and agricultural lands for which - Photographic evidence annexed documents the use of poclain machines, night time loading, and river obstruction and causing increased dust and pollution affecting neighboring villages. True copy of photographs of illegal mining by M/s New Panther Security Guard Services at night time on 1.2.2026 is marked and annexed as **Annexure:P-7**.
13. In light of unconstrained violation and impending environmental disaster, kindly consider this as a formal complaint and praying for following:-
  - (a) Order an immediate halt to all mining operations of M/s New Panther Security Guard Services, (Proprietor Mr. Bani Singh) in the aforementioned area;
  - (b) Direct concerned authorities to seize illegally mined material and conduct an independent enquiry;

- (c) Cancel/revoke environmental clearance and mining lease for repeated, willful violation of the law;
- (d) Impose exemplary Environmental Compensation on M/s New Panther Security Guard Services, (Proprietor Mr. Bani Singh)
- (e) Ban use of mechanized/semi-mechanized machinery for riverbed mining in UP, as ordered by NGT and Hon'ble Supreme Court;
- (f) Issue such further directions as deemed necessary for safeguarding river ecology and fundamental rights of affected villagers.



Yours faithfully,

Bittu So/ Leelu

R/o- House No. 151, Panchayara,

Ghaziabad, U.P.- 201102

Mob. No.9312661514

**Copy to:-**

1. Prime Minister, Prime Minister's Office, South Block, New Delhi- 110011
2. Chief Secretary, Government of Uttar Pradesh 101, 'B' Block, Lok Bhawan, U.P. Secretariat, Lucknow, Uttar Pradesh- 226001
3. Director, Geology & Mining, Uttar Pradesh Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg Lucknow- 226001; Email: director@dgmup.org;
4. District Mining Officer, Ghaziabad RO, Ghaziabad Email: minesofficergzb@gmail.com



**Department of Posts**  
**Government of India**  
 Ministry of Communications

Generated through Indiapost website on: 10/1/2026, 1:39:49 pm

## Consignment/MO Tracking Report

Consignment/MO Number: **ED985865954IN**

Article Number:

ED985865954IN

Article Type:

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Supreme Court SO

Booked On:

06/01/2026, 14:27:47

Destination:

Kavi Nagar SO

Origin Pincode:

110001

Delivered On:

09/01/2026, 16:04:38

Destination Pincode:

201002

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Item Dispatched	08/01/2026	16:05:25	Ghaziabad NSH
Item Dispatched	09/01/2026	05:34:18	Ghaziabad Ma RMS TMO
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Item Invoiced	09/01/2026	10:29:35	Kavi Nagar SO
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**Department of Posts**  
**Government of India**  
Ministry of Communications

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## Consignment/MO Tracking Report

Consignment/MO Number: ED985865945IN

Article Number:

ED985865945IN

Article Type:

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Supreme Court SO

Booked On:

06/01/2026, 14:27:47

Destination:

IDC LUCKNOW GPO

Origin Pincode:

110001

Destination Pincode:

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Item Dispatched	07/01/2026	12:07:09	New Delhi RS TMO
Item Dispatched	07/01/2026	23:36:54	Bareilly Ma RMS TMO
Item Received	08/01/2026	09:57:02	Bareilly NSH
Item Bagged	08/01/2026	13:56:52	Bareilly NSH
Item Dispatched	08/01/2026	15:40:28	Bareilly NSH
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Event	Date	Time	Office
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**Department of Posts**  
**Government of India**  
 Ministry of Communications

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## Consignment/MO Tracking Report

Consignment/MO Number: ED985866067IN

Article Number:

ED985866067IN

Article Type:

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Booked At:

Supreme Court SO

Booked On:

06/01/2026, 14:19:12

Destination:

Khalsi S.O

Origin Pincode:

110001

Delivered On:

09/01/2026, 17:10:08

Destination Pincode:

194106

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Item Delivered	09/01/2026	17:10:08	Lucknow GPO



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 Ministry of Communications

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## Consignment/MO Tracking Report

Consignment/MO Number: **ED985865968IN**

Article Number:

ED985865968IN

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Supreme Court SO

Booked On:

06/01/2026, 14:27:47

Destination:

Nirman Bhawan SO

Origin Pincode:

110001

Delivered On:

07/01/2026, 13:48:22

Destination Pincode:

110011

Event	Date	Time	Office
Item Booked	06/01/2026	14:27:47	Supreme Court SO
Item Received	07/01/2026	00:20:49	New Delhi NSH
Item Bagged	07/01/2026	01:22:29	New Delhi NSH
Item Dispatched	07/01/2026	05:08:07	New Delhi NSH
Item Received	07/01/2026	09:06:09	Nirman Bhawan SO
Item Invoiced to Bulk Addressee	07/01/2026	10:07:09	Nirman Bhawan SO
Item Delivered to pmo	07/01/2026	13:48:22	Nirman Bhawan SO

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## ANNEXURE:A-9

न्यायालय अतिरिक्त पुलिस आयुक्त कमिश्नरेट, गाजियाबाद।

वाद सं०-309/2025

धारा-2/3 उ०प्र० गुण्डा नियन्त्रण अधिनियम 1970

राज्य बनाम- बिट्टू पुत्र लीलू

थाना- ट्रोनिका सिटी, कमिश्नरेट गाजियाबाद।

बिट्टू पुत्र लीलू

निवासी ग्राम पचायरा, थाना ट्रोनिका सिटी, कमिश्नरेट गाजियाबाद।

**उ०प्र० गुण्डा नियंत्रण अधिनियम 1970 की धारा 3(1) के अधीन (कारण बताओ नोटिस):-**

चूँकि मेरे समक्ष पुलिस उपायुक्त ग्रामीण जोन, कमिश्नरेट गाजियाबाद द्वारा प्रेषित रिपोर्ट के आधार पर मुझे यह प्रतीत होता है कि:-

(क) बिट्टू पुत्र लीलू निवासी ग्राम पचायरा थाना ट्रोनिका सिटी, कमिश्नरेट गाजियाबाद उम्र 34 वर्ष एक "गुण्डा" है यह स्वयं या किसी गिरोह के सदस्यो या सरगना के रूप में भारतीय दण्ड संहिता/भारतीय न्याय संहिता के अध्याय- 17/ 17 के अधीन दण्डनीय अपराध करता है। बिट्टू पुत्र लीलू की सामान्य ख्याति दुःसाहसिक और समुदाय के लिए खतरनाक व्यक्ति होने की है, और-

(ख) थाना ट्रोनिका सिटी क्षेत्र में बिट्टू पुत्र लीलू उपरोक्त की गतिविधियों या कार्य जनसामान्य एवं धन के लिए अत्यन्त कष्टकारी तथा अपहानि करने वाली है। ऐसा विश्वास करने का उचित कारण है कि वह जिले या उसके किसी भाग में भारतीय दण्ड संहिता/भारतीय न्याय संहिता के अध्याय- 17/ 17 के अधीन दण्डनीय किसी अपराध को करने में लगा है, और -

(ग) साक्षीगण अपने जान माल के सम्बन्ध में असुरक्षा की आशंका के कारण बिट्टू पुत्र लीलू उपर्युक्त खण्ड क, ख, ग के सम्बन्ध में विपक्षी के विरुद्ध सारवान आरोप निम्नलिखित सामान्य प्रकृति के हैं:-

(1) आप एक शातिर किस्म के अपराधी है।

(2) आपके द्वारा अपने साथियों के साथ मिलकर वर्ष 2020 से थाना ट्रोनिका सिटी क्षेत्र में अवैध तरीके से बालू/रेत का खनन कर चोरी कर ले जाने जैसे आदि गम्भीर अपराध कारित किये गये है, जिसके सम्बन्ध में-

1. मु०अ०सं० 358/2020 धारा 379,411 भादवि व 4/21 खान एवं खनिज विकास अधि० थाना ट्रोनिका सिटी, जनपद गाजियाबाद
2. मु०अ०सं० 488/2025 धारा 303(2) बीएनएस व 4/21 खान एवं खनिज विकास अधि० थाना ट्रोनिका सिटी, जनपद गाजियाबाद
3. बोट सूचना जी०डी० रपट सं०-46 दिनांक 04.12.2025 थाना ट्रोनिका सिटी, जनपद गाजियाबाद, पर पंजीकृत है। जिसमें आपके विरुद्ध आरोप पत्र प्रेषित किये जाने के बाद उक्त मामले मा० न्यायालय में विचाराधीन है एवं साक्षीगण, जानमाल के सम्बन्ध में असुरक्षा की आशंका के कारण साक्ष्य देने को तैयार नहीं है। अतः आपकी गतिविधियां जनसामान्य के लिये विक्षोभ व संत्रास का कारण है और सार्वजनिक प्रशान्ति को खतरा है।

अतः बिट्टू पुत्र लीलू को एतद् द्वारा ये आदेश दिया जाता है कि आप मेरे समक्ष दिनांक 08.01.2026 को समय 12:00 बजे मेरे पुलिस कार्यालय कमिश्नरेट गाजियाबाद स्थित न्यायालय अतिरिक्त पुलिस आयुक्त, कमिश्नरेट गाजियाबाद, में उपस्थित हो और यदि आप चाहे तो उक्त सारवान आरोपों के सम्बन्ध में यह कारण बतलाते हुये लिखित स्पष्टीकरण प्रस्तुत करे कि क्यों न आपके विरुद्ध उ०प्र० गुण्डा नियंत्रण अधिनियम 1970 की धारा 3(3) के अधीन आदेश दिया जाये।

उपर्युक्त बिट्टू पुत्र लीलू निवासी ग्राम पचायरा थाना ट्रोनिका सिटी, कमिश्नरेट गाजियाबाद, को एतद् द्वारा सूचित किया जाता है कि यदि आप उपर्युक्त प्रकार से उपस्थित नहीं होते हैं अथवा यदि निर्दिष्ट समय के भीतर कोई स्पष्टीकरण या सूचना प्राप्त नहीं होती है तो यह मान लिया जायेगा कि उसे उक्त आरोपों के सम्बन्ध में कोई स्पष्टीकरण नहीं देना है और प्रस्तावित आदेश पारित करने की कार्यवाही की जायेगी।

उक्त नोटिस आज दिनांक 30.12.2025 को मेरे द्वारा हस्ताक्षरित एवं न्यायालय की मुद्रांकित से जारी किया गया।

दिनांक : दिसम्बर 30, 2025



पीठासीन अधिकारी/  
अतिरिक्त पुलिस आयुक्त,  
कमिश्नरेट गाजियाबाद।

प्रतिलिपि:- 1-थाना प्रभारी ट्रोनिका सिटी कमिश्नरेट गाजियाबाद को उक्त नोटिस की दो प्रतियाँ इस आशय से कि व्यक्ति उपरोक्त पर नोटिस तामील कराकर दूसरी प्रति अपनी तामीलशुदा आख्या सहित इस न्यायालय को वापस करें।

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राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



No.120017/27/GRAP/2021/CAQM 1542 DT

Dated: 16.01.2026

**ORDER**

**Sub.: Invocation of actions under Stage III ('Severe' category, AQI range 401-450) of schedule of GRAP (21.11.2025) – steps to be taken**

The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a modified the schedule of GRAP vide order dated 21.11.2025 for implementation with immediate effect in entire NCR by all concerned (available on CAQM website- caqm.nic.in).

2. As of now, Stage- I & II of extant schedule of GRAP are in force vide order dated 14.10.2025 & 19.10.2025.

3. The Sub-Committee on GRAP in its meeting held today reviewed the air quality scenario in the region as well as the IMD/IITM forecast and observed as under:

*The AQI of Delhi has shown an increasing trend and has been recorded 354 on 16.01.2026. IMD/IITM forecast indicates that the AQI may further deteriorate and reach in "severe" category in coming days owing to unfavourable meteorological conditions and slow/variable wind speeds.*

4. Accordingly, keeping in view the prevailing trend of air quality, in an effort to prevent further deterioration of the air quality, the **Sub Committee on GRAP hereby decide to invoke all actions under Stage-III ('Severe' Air Quality of Delhi, ranging 401-450) of extant schedule of GRAP, with immediate effect** in right earnest by all the agencies concerned in Delhi-NCR, in addition to the Stage-I and II actions already in force.

5. Direction No. 88 dated 03.06.2025 as amended on 17.10.2025 allows all BS-IV commercial goods vehicle to enter Delhi for a limited period up to 31.10.2026 and restricts entry of all BS-III and below commercial good vehicle (registered outside Delhi) into Delhi w.e.f. 01.11.2025.

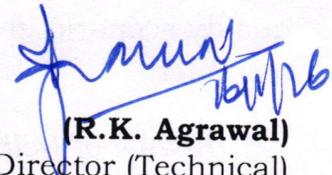
6. As GRAP is an emergency measure, it shall prevail as far as restrictions on entry of BS-IV diesel operated LCVs (goods carriers) are concerned. Therefore, **Action Point No. 6 of Stage-III of GRAP schedule is modified and may be read as under:-**

**“GNCTD to not permit BS-IV diesel operated LCVs (goods carriers), registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services”**

7. It is further clarified that in terms of Direction No. 88, as amended, all BS-III and below diesel operated commercial goods vehicles viz., LGVs, MGVs, HGVs, registered outside Delhi, are already not permitted to enter Delhi w.e.f 01.11.2025, even if they are carrying essential commodities / providing essential services.

8. Actions under Stage-I, II & III of the revised GRAP shall be implemented, monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further. All implementing agencies shall keep strict vigil and intensify measures of the extant schedule of GRAP. Citizens are requested to strictly adhere to the citizen charter under GRAP Stage-III.

9. The Sub-Committee, shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.



**(R.K. Agrawal)**

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)

**To:**

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4<sup>th</sup> Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3<sup>rd</sup> Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3<sup>rd</sup> Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8<sup>th</sup> Floor, B Wing, Delhi Secretariat, Delhi - 110002.
8. Principal Secretary, Department of Environment, Room No. 4224, 2<sup>nd</sup> Floor, Main Building, Government of Rajasthan Sectt. Jaipur.

9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Bapu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6<sup>th</sup> Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi - 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5<sup>th</sup> Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9<sup>th</sup> Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3<sup>rd</sup> Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi - 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1<sup>st</sup> Floor, Vikas Sadan, INA, New Delhi - 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi - 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4<sup>th</sup> Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi - 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan - 302004.
33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.

34. Chairman, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, IP Estate, Delhi – 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12<sup>th</sup> Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan – 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi – 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi – 110031.
58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi – 110011.

59. The Deputy Commissioner, North Delhi, Alipur, Delhi – 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi – 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi – 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi – 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi – 110027.
67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh – 250002.
68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh – 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh – 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District – Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh - 245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gururgram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana – 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana – 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana – 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana – 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.

85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana - 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana - 124103.
87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
89. The District Collector & Magistrate, Collectorate, Rajendra Nagar, Bharatpur, Rajasthan - 321001.
90. The District Collector & Magistrate, Mohalla Ladiya, Alwar, Rajasthan - 301001.
91. The Commissioner, Meerut Nagar Nigam, Near Ghanta Ghar, Kaiser Ganj Road, Meerut - 250002.
92. The Commissioner, Ghaziabad Nagar Nigam, Navyug Market, Opp. Old Bus Stand, Ghaziabad, Uttar Pradesh - 201001.
93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh - 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh - 251002.
96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh -245101.
97. The Chairman, Nagar Palika Prishad, Baghpat, Uttar Pradesh.
98. Chief Executive Officer, Gautam Budhha Nagar, Uttar Pradesh.
99. The Commissioner, Municipal Corporation Rohtak, Ambedkar Chowk, M C Office, Opp. BSNL Office, Rohtak, Haryana - 124001.
100. The Commissioner, Municipal Corporation, Sonapat, Near Railway Station, Railway Road, Sonapat, Haryana - 131001.
101. The Commissioner, Municipal Corporation Panipat, Tau Devi Lal Complex, Railway Road, Panipat, Haryana - 132103.
102. The Commissioner, Municipal Corporation Karnal, Sector-12, (near Mini Secretariat), Urban State, Karnal, Haryana - 132001.
103. The Commissioner, Municipal Corporation Faridabad, B.K Chowki, New Industrial Town, Faridabad, Haryana - 121001.
104. The Commissioner, Municipal Corporation Gurugram, C 1, Info City, Sector 34, Gurugram, Haryana -122001.
105. The District Municipal Commissioner, Bhiwani Municipal Committee, Near Railway Station, Bhiwani, Haryana.
106. The Additional Deputy Commissioner, Municipal Council Rewari, Bharawas Rd, Near Agarsen Chowk, Bhajan Ka Bagh, Raam Bagh Mahalla Rewari, Haryana -123401.
107. The District Municipal Commissioner, Municipal Council Narnaul, Near PWD Rest House, Narnaul, Mahendragarh, Haryana.
108. The Deputy Commissioner, Municipal Council, Palwal, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.
109. The Executive Officer, Municipal Committee, Nuh, Near Sabzi Mandi, Civil Lines, Nuh, Haryana - 122107.
110. The Executive Officer, Municipal Council, Jhajjar, Chhuchhakwas Road, Jhajjar, Haryana - 124103.

111. The Deputy Commissioner, Municipal Council, Mini Secretariat, District Charkhi Dadri, Haryana.
112. The Deputy Commissioner, Municipal Council, Police Lines, District Jind, Haryana -126102.
113. The Commissioner, Nagar Nigam Bharatpur, Mathura Gate, Bharatpur, Rajasthan - 321001.
114. The Commissioner, Nagar Parishad, Alwar Church Road, Alwar, Rajasthan.
115. The Chief Executive Officer (CEO), Plot No. 3, Sector 44, Near HUDA City Centre Metro Station, Gurugram, Haryana - 122003.
116. Chief Controller of Explosives, PESO, CGO Complex, 5th, A Block, Seminary Hills, Nagpur, Maharashtra - 440001.
117. Managing Director, BSES Rajdhani Power Limited, BSES Rajdhani Power Limited, BSES Bhawan, Nehru Place, New Delhi - 110019.
118. The Managing Director, BSES Yamuna Power Limited, Shakti Kiran Building, Vishwas Nagar, Shahdara, Delhi -110032.
119. Chief Executive Officer, Tata Power Delhi Distribution Limited (TPDDL), Tata Power Delhi Distribution Ltd, Hudson Lines, Kingsway Camp, Delhi-110 009.
120. Managing Director, Uttar Haryana Vidyut Vitran Nigam Limited (UHVVNL) Vidyut Sadan, Plot No. C-16, Sector-6, Panchkula, Haryana.
121. Managing Director, Dakshani Haryana Vidyut Vitran Nigam Limited (DHVVNL), Vidyut Sadan, Vidyut Nagar, Hisar, Haryana -125005.
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126. Managing Director, Delhi Transport Corporation (DTC), Government of National Capital Territory of Delhi, DTC Headquarters, IP Estate, New Delhi-110002.
127. Managing Director, U P State Road Transport Corporation, Tehri Kothi, MG Marg, Lucknow, Uttar Pradesh - 226 001.
128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2<sup>nd</sup> Floor, Sector - 17C, Chandigarh - 160017.
129. Managing Director, Rajasthan State Road Transport Corporation, Parivahan Marg, Chaumu House, Jaipur, Rajasthan - 302 001
130. The Chief Engineer (O&M), Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Vidyut Sadan Vidyut Nagar Hisar, Haryana - 125 122.
131. The Chief Engineer (O&M), Deen Bandhu Chhotu Ram Thermal Power Station, Haryana Power Generation Corporation Ltd, Village- Pansara, Yamunanagar - 135 004.
132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd., Village Assan, Jind Road, Panipat, Haryana - 132 105.

133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow
135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village - Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

**Copy for information and appropriate action to:**

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. - 112, North Block, New Delhi - 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

**Copy also to:**

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi - 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi - 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi - 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001

6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM



**(R.K. Agrawal)**

Director (Technical)

(Member Convenor of Sub-Committee on GRAP)

**"TRUE COPY"**

## ANNEXURE:A-11



राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र  
वायु गुणवत्ता प्रबंधन आयोग  
Commission for Air Quality Management in  
National Capital Region and  
Adjoining Areas



No.120017/27/GRAP/2021/CAQM

Dated 17.01.2026

**ORDER**

**Sub.: Invocation of actions under Stage-IV ('Severe+' category AQI >450) of schedule of GRAP (21.11.2025) – steps to be taken**

The Commission for Air Quality Management in NCR and adjoining areas, in pursuance of the Hon'ble Supreme Court directions, issued a modified the schedule of GRAP vide order dated 21.11.2025 for implementation with immediate effect in entire NCR by all concerned (available on CAQM website-caqm.nic.in).

2. As of now, Stage- I, II & III of extant schedule of GRAP are in force vide order dated 14.10.2025, 19.10.2025 & 16.01.2026 respectively.

3. Noting a sharp increase in AQI levels of Delhi, the Sub-Committee on GRAP called for its urgent meeting at 8:15 PM today, and reviewed the air quality situation in the region as well as the IMD/IITM forecasts and observed as under:

*The AQI of Delhi, today recorded as 400 at 04:00 PM ('Very Poor' Category), exhibiting a sharp increasing trend owing to calm winds, stable atmosphere and unfavorable meteorological conditions resulting into trapping of the pollutants. The AQI for Delhi has further increased to 428 at 8:00 PM. IMD/IITM forecast indicates further deterioration of air quality.*

4. Accordingly, in an effort to prevent further deterioration of the air quality, the Sub Committee on GRAP hereby decide to **proactively invoke all actions under Stage-IV ('Severe+' AQI of Delhi >450) of extant schedule of GRAP (read with paras 6, 7 & 8 below), with immediate effect** in right earnest by all the agencies concerned in Delhi-NCR, in addition to the Stage-I, II and III actions already in force.

5. Direction No. 88 dated 03.06.2025 as amended on 17.10.2025 allows all BS-IV commercial goods vehicles viz., LGVs, MGVs, HGVs to enter Delhi for a limited period up to 31.10.2026 and restricts entry of all BS-III and below commercial good vehicle (registered outside Delhi) into Delhi w.e.f. 01.11.2025.

6. As GRAP is an emergency measure, it shall prevail as far as restrictions on entry of truck traffic into Delhi are concerned. Therefore, **Action Point No.1 of Stage-IV of extant GRAP schedule is modified and may be read as under:-**

**“Stop entry of BS-IV truck traffic into Delhi (except for trucks carrying essential commodities / providing essential services). All LNG/ CNG / Electric/ BS-VI Diesel trucks shall however be permitted to enter Delhi. ”**

7. It is further clarified that in terms of Direction No. 88, as amended, all BS-III and below diesel operated commercial goods vehicles viz., LGVs, MGVs, HGVs, registered outside Delhi, are already not permitted to enter Delhi w.e.f 01.11.2025, even if they are carrying essential commodities / providing essential services.

8. Actions under Stage-I, II, III & IV of the GRAP shall be implemented, monitored and reviewed by all the agencies concerned in the entire NCR to ensure that the AQI levels do not slip further. All implementing agencies shall keep strict vigil and intensify measures of the extant schedule of GRAP. Citizens are requested to strictly adhere to the citizen charter under GRAP Stage-IV.

9. The Sub-Committee shall be keeping a close watch on the air quality scenario and review the situation from time to time for further appropriate decision depending upon the Air Quality in Delhi and forecast made by IMD/IITM.

(R.K. Agrawal)  
Director (Technical)  
(Member Convenor of Sub-Committee on GRAP)

**To:**

1. The Chief Secretary, Government of Uttar Pradesh, 101, Lok Bhawan, U. P. Civil Secretariat, Vidhan Sabha Marg, Lucknow – 226 001.
2. The Chief Secretary, Government of Rajasthan, Government Secretariat, Jaipur, Rajasthan – 302 005.
3. The Chief Secretary, Government of Haryana, 4<sup>th</sup> Floor, Civil Secretariat, Sector – 1, Chandigarh.
4. The Chief Secretary, Government of NCT of Delhi, 3<sup>rd</sup> Floor, Delhi Secretariat, I. P. Estate, New Delhi – 110 002.
5. Additional Chief Secretary/Principal Secretary, Department of Environment, Uttar Pradesh.
6. Additional Chief Secretary, Department of Environment, Room No. 335, 3<sup>rd</sup> Floor, Haryana New Secretariat, Sector 17, Chandigarh.
7. Additional Chief Secretary / Principal Secretary, Department of Environment, Government of NCT of Delhi, Room No. 801, 8<sup>th</sup> Floor, B Wing, Delhi Secretariat, Delhi - 110002.

8. Principal Secretary, Department of Environment, Room No. 4224, 2<sup>nd</sup> Floor, Main Building, Government of Rajasthan Sectt. Jaipur.
9. Principal Secretary, Department of Transport, Government of Uttar Pradesh, Room No. 701, Bapu Bhawan, Hazratganj, Lucknow, Uttar Pradesh
10. Addl. Chief Secretary, Department of Transport, Govt. of Rajasthan, Room No. 4102, Main Building, Rajasthan Sachivalya, Jaipur, Rajasthan.
11. Principal Secretary, Department of Transport, Government of Haryana, Room No. 621, 6<sup>th</sup> Floor, New Secretariat Bldg. Sector 17, Chandigarh.
12. Principal Secretary cum Commissioner, Department of Transport, Government of NCT of Delhi 5/9, Under Hill Road. Ludlow Castle, Civil Lines, Delhi – 110054.
13. Principal Secretary, Urban Local Bodies, Uttar Pradesh, 201, Lok Bhawan, Lucknow, Uttar Pradesh.
14. Principal Secretary, Urban Local Bodies, Rajasthan, Food Building, Secretariat Jaipur, Rajasthan.
15. Principal Secretary, Urban Local Bodies, Haryana, 506, 5<sup>th</sup> Floor, New Civil Secretariat, Sector 17, Chandigarh.
16. Commissioner of Police, Delhi, New Police Hqrs., Jaisingh Road, New Delhi.
17. Director General of Police, Uttar Pradesh, Police Headquarters, 9<sup>th</sup> Floor, Tower -2, Gomti Nagar Ext., Shaheed Path, Lucknow, Uttar Pradesh.
18. Director General of Police, Rajasthan, Police Headquarters, Lal Kothi, Tonk Road, Jaipur, Rajasthan.
19. Director General of Police, Haryana, Police Headquarters, Sector-6, City-Panchkula, Haryana -134109.
20. Special Commissioner of Police (Traffic) Delhi, Delhi Police New Headquarters, Tower-I, 3<sup>rd</sup> Floor, Jaisingh Road, New Delhi.
21. Addl. Director General of Police, (Traffic) Uttar Pradesh, Police Headquarters, Signature Bldg. Gomati Nagar Vistar, Lucknow, Uttar Pradesh.
22. Addl. Director General of Police (Traffic), Rajasthan, Room No. 740, Police Headquarters, Nehru Palace, Tonk Road, Jaipur, Rajasthan.
23. Inspector General of Police (Traffic & Highways), Haryana, Sector-7, Karnal, Haryana.
24. Chairman, National Highway Authority of India (NHAI), G 5&7, Sector 10, Dwarka, New Delhi – 110075.
25. Vice-Chairman, Delhi Development Authority (DDA), B Block, 1<sup>st</sup> Floor, Vikas Sadan, INA, New Delhi – 110023.
26. Chairman, New Delhi Municipal Council (NDMC), Palika Kendra, Parliament Street, New Delhi – 110001.
27. Commissioner, Municipal Corporation of Delhi, Civic Centre, 4<sup>th</sup> Floor, Minto Road, Delhi - 110002
28. Engineer in chief (E in C-I,II, III) Municipal Corporation of Delhi, Civic Centre, Minto Road, New Delhi 110002
29. Chief Executive Officer, Delhi Cantonment Board, Sadar Bazar Road, Delhi Cantonment, Delhi 110010.
30. Chairman, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
31. Chairman, Uttar Pradesh Pollution Control Board, T C, 12 V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh.
32. Chairman, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.

33. Chairman, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana - 134109.
34. Chairman, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, IP Estate, Delhi – 110002.
35. Engineer-in-Chief, Public Work Department (PWD), Delhi, 12<sup>th</sup> Floor, Maso Building, Indraprastha Estate, New Delhi-110002.
36. Engineer-in-Chief, Public Works Department, Haryana, Nirman Sadan, Plot No.1, Dakshana Marg, Sector -33 A, Haryana PWD (B&R), Chandigarh.
37. Engineer-in-Chief, Public Works Department, Rajasthan, 170, Kamala Nehru Nagar, Ganpati Nagar, Jaipur, Rajasthan – 302007.
38. Engineer In Chief, U.P. Public Works Department, Nirman Bhavan, 96 M.G. Marg, Opp. Raj Bhavan, Lucknow-226001.
39. CMD, NTPC, NTPC Bhawan, SCOPE Complex, Institutional Area, Lodhi Road, New Delhi – 110003.
40. Managing Director, DMRC Ltd., Metro Bhawan, Brigade Lane, Barakhamba Road, New Delhi – 110 001.
41. Managing Director & CEO, DIMTS, 8th Floor, A Block, IT Park Road, Metro Vihar, Shastri Park, Shahdara, New Delhi, Delhi -110053.
42. Managing Director, National Capital Region Transport Corporation, Gati Shakti Bhawan, INA, New Delhi – 110023.
43. Chairman cum Managing Director, NBCC Bhawan, Lodhi Rd, New Delhi - 110003
44. Chairman, New Okhla Industrial Development Authority (NOIDA), Main Administrative Bldg. Sector 6, NOIDA, Uttar Pradesh.
45. Chairman, Greater Noida Industrial Development Authority, Plot No. 01, Knowledge Park -04, Greater NOIDA, Gautam Budh Nagar, UP – 201308.
46. Vice Chairman, Ghaziabad Development Authority, Vikas Path, Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
47. Chief Executive Officer, Gurugram Metropolitan Development Authority, Metro Station, Plot No3, Sector 44, Near HUDA City Centre, Gurugram, Haryana.
48. Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhawan, East Arjun Nagar, Delhi – 110032.
49. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomati Nagar, Lucknow, Uttar Pradesh – 226010.
50. Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongari, Jaipur, Rajasthan – 302004.
51. Member Secretary, Haryana Pollution Control Board, C-11, Sector 6, Panchkula, Haryana – 134109.
52. Member Secretary, Delhi Pollution Control Committee, 6<sup>th</sup> Floor, C Wing, Delhi Secretariat, I P Estate, Delhi – 110002.
53. Chief Engineer, Urban Local Bodies, Haryana, Directorate of Urban Local Bodies, Bays No. 11-14, Sector 4, Panchkula, Haryana – 134112.
54. Chief Engineer, Directorate of Urban Local Bodies, Plot No. 18, Sector-7, Gomati Nagar, Uttar Pradesh.
55. Chief Engineer, Directorate of Urban Local Bodies, 22 Godam, Near Shiv Line Fatak, Jaipur, Rajasthan.
56. The Deputy Commissioner, Central Delhi, 14, Daryaganj, New Delhi – 110002.
57. The Deputy Commissioner, East Delhi, L M Bund, Shastri Nagar, Delhi – 110031.

58. The Deputy Commissioner, New Delhi, 12/1, Jam Nagar House, Sahajahan Road, New Delhi – 110011.
59. The Deputy Commissioner, North Delhi, Alipur, Delhi – 110036.
60. The Deputy Commissioner, North East Delhi, DC Office Complex, Nand Nagari, Opposite Gagan Cinema, Delhi – 110093.
61. The Deputy Commissioner, North West Delhi, O/o of the Deputy Commissioner, Kanjhawala, Delhi – 110081.
62. The Deputy Commissioner, Shahdra, Nand Nagari, Opposite Gagan Cinema, Delhi - 110093.
63. The Deputy Commissioner, South Delhi, M B Road, Saket, New Delhi 110068.
64. The Deputy Commissioner, South East Delhi, Old Gargi College Building, Lajpat Nagar-IV, New Delhi – 110024.
65. The Deputy Commissioner, South West Delhi, Old Terminal Tax Building, Kapashera, New Delhi- 110037.
66. The Deputy Commissioner, West Delhi, Plot No. 3, Shivaji Palace, Near West Mall Gate, Raja Garden, New Delhi – 110027.
67. The District Magistrate, Meerut, Office of the District Magistrate, Collectorate, District Meerut, Uttar Pradesh – 250002.
68. The District Magistrate, Ghaziabad, District Magistrate Office, Collectorate, Rajnagar, Ghaziabad, Uttar Pradesh – 201001.
69. The District Magistrate, Shamli, Bara bazar, Shamli, Uttar Pradesh - 247776
70. The District Magistrate, Bulandshahr Collectorate, Bulandshahr, Uttar Pradesh – 203001.
71. The District Magistrate, Muzaffarnaga, Collectorate, (Near Prakash Chowk), District – Muzaffarnagar, Uttar Pradesh -251001.
72. The District Magistrate, Hapur, Collectorate, Hapur, Uttar Pradesh -245101.
73. The District Magistrate, Baghpat, Collectorate, Baghpat, Uttar Pradesh - 250619.
74. The District Magistrate, Gautam Budhha Nagar, Tulsi Marg, Pocket G, Sector -27, Noida, Gautam Budhha Nagar, Uttar Pradesh -201301.
75. The Deputy Commissioner, Rohtak, Mini Secretariat, District Rohtak, Haryana - 124001.
76. The Deputy Commissioner, Gurugram, First Floor, Mini Secretariat, Gurugram
77. The Deputy Commissioner, Sonapat, Mini Secretariat, District Sonapat, Haryana – 131001.
78. The Deputy Commissioner, Panipat, 1st Floor, Mini Secretariat, District Panipat, Haryana – 132103.
79. The Deputy Commissioner, Karnal, Mall Road, Karnal, District Karnal, Haryana – 132001.
80. The Deputy Commissioner, Faridabad, Room No.- 111, 1st Floor, Mini Secretariat, Sec-12, Faridabad -121004.
81. The Deputy Commissioner, Bhiwani, Commissioners' Office, Bhiwani, Haryana -127021.
82. The Deputy Commissioner, Rewari, Mini Secretariat, Bawal Road, Rajiv Chowk, Rewari, Haryana – 123401.
83. The Deputy Commissioner, Mahendragarh 1st Floor Mini Secretariat, Narnaul, Mahendragarh, Haryana.
84. The Deputy Commissioner, Palwal, Room No-201, Second Floor, Mini Secretariat, Palwal, Haryana- 121102.

85. The Deputy Commissioner, Nuh, Second Floor, Mini Secretariat Nuh, Haryana – 122107.
86. The Deputy Commissioner, Jhajjar, Mini Secretariat, DC Office, Jhajjar, Haryana – 124103.
87. The Deputy Commissioner, Charkhi Dadri, Mini Secretariat, Charkhi Dadri, Haryana.
88. The Deputy Commissioner, Jind, O/o Deputy Commissioner, Mini Secretariat, Jind, Haryana -126102.
89. The District Collector & Magistrate, Collectorate, Rajendra Nagar, Bharatpur, Rajasthan – 321001.
90. The District Collector & Magistrate, Mohalla Ladiya, Alwar, Rajasthan – 301001.
91. The Commissioner, Meerut Nagar Nigam, Near Ghanta Ghar, Kaiser Ganj Road, Meerut – 250002.
92. The Commissioner, Ghaziabad Nagar Nigam, Navyug Market, Opp. Old Bus Stand, Ghaziabad, Uttar Pradesh – 201001.
93. The Chairman, Nagar Palika Parishad Shamli Mill Road, Shamli, Uttar Pradesh – 247776.
94. The Chairman, Nagar Palika, Bulandshahr, Uttar Pradesh.
95. The Chairman, Nagar Palika Parishad, SD Area, Muzaffarnagar, Uttar Pradesh – 251002.
96. The Chairman, Nagar Palika Parishad, Hapur, Lothi Gate Nagar, Atarpura Chopla, Hapur, Uttar Pradesh –245101.
97. The Chairman, Nagar Palika Prishad, Baghpat, Uttar Pradesh.
98. Chief Executive Officer, Gautam Budhha Nagar, Uttar Pradesh.
99. The Commissioner, Municipal Corporation Rohtak, Ambedkar Chowk, M C Office, Opp. BSNL Office, Rohtak, Haryana – 124001.
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128. Managing Director, State Road Transport Corporation of Haryana, 30 Bays Building, 2<sup>nd</sup> Floor, Sector - 17C, Chandigarh – 160017.
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132. The Chief Engineer (O&M), Panipat Thermal Power Station, Haryana Power Generation Corporation Ltd.,Village Assan, Jind Road, Panipat, Haryana – 132 105.
133. Sr. Vice President (O&M), Jhajjar Power Ltd., Mahatma Gandhi Thermal Power Plant, CLP India Ltd, Tehsil- Matanhai, Dist- Jhajjar, Haryana - 124106
134. Plant in charge, Harduaganj Thermal Power Station, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited, 14, Ashok Marg, Shakti Bhavan, Lucknow

135. The Chief Engineer (O&M) Talwandi Sabo Power Ltd, Village – Banawala, Mansa, Talwandi Sabo Road, Mansa - 151 302.
136. Sr. Vice President (O&M), Rajpura Thermal Power Plant, Nabha Power Ltd, Nalash/Nalas Village, Rajpura, Dist. Patiala, Punjab.
137. The Chief Engineer (O&M), Guru Gobind Singh Thermal Power Station, Punjab State Electricity Board, Ropar, Punjab.
138. The Chief Engineer (O&M), Guru Hargobind Singh Thermal Power Station, Punjab State Electricity Board Lehra Mohabbat, Bhatinda, Punjab.
139. Chief General Manager, National Capital Thermal Power Station (NCTPS) National Thermal Power Corporation, Dadri, Dist: Gautam Budhnagar, Uttar Pradesh -201 008.
140. The Chief Engineer (O&M) Rajiv Gandhi Thermal Power Project, Haryana Power Generation Corporation Ltd., Tehsil, Khedar, Barwala, Hisar, Haryana - 125 122.

**Copy for information and appropriate action to:**

1. The Chairman and CEO, Railway Board, Raisina Road, Central Secretariat, New Delhi, Delhi 110001.
2. The Secretary, Department of Personnel and Training (DoPT), Government of India, Room No. – 112, North Block, New Delhi – 110 001
3. The Director General, Central Public Work Department (CPWD) A-Wing, Room No. 101 Nirman Bhawan, New Delhi
4. The Additional Chief Secretary, Health Department, Govt. of Haryana
5. The Additional Chief Secretary, Medical Health & Family Welfare Department, Govt. of Rajasthan
6. The Principal Secretary, Medical Health & Family Welfare, Govt. of Uttar Pradesh
7. The Secretary, Health & Family Welfare, Govt. of NCT of Delhi

**Copy also to:**

1. The Secretary, Ministry of Environment, Forest and Climate Change, Government of India, Indira Paryavaran Bhawan, Jor Bagh, New Delhi
2. The Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi – 110 001.
3. The Secretary, Ministry of Petroleum and Natural Gas, Government of India, Shastri Bhawan, New Delhi – 110 001.
4. The Secretary, Ministry of Road Transport and Highways, Government of India, Transport Bhawan, New Delhi – 110 001.
5. The Secretary, Ministry of Power, Government of India, Rafi Marg, Shram Shakti Bhavan, New Delhi, Delhi 110001
6. The Secretary, Department of Telecommunication, Ministry of Communication & IT, Government of India, Sanchar Bhawan, 20 Ashoka Road, New Delhi
7. The Chairperson and all Members (including Associate Members), CAQM

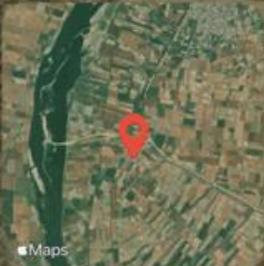
(R.K. Agrawal)  
Director (Technical)  
(Member Convenor of Sub-Committee on GRAP)

**"TRUE COPY"**





GPS Map Camera



**Ghaziabad, Uttar Pradesh, India** 🇮🇳  
Panchlok Meerpurpur Hindu Road, Loni, Ghaziabad, Uttar Pradesh 201103, India  
Lat 28.797487, Long 77.210756  
Sunday, 18/01/2026 05:26 PM GMT+05:30  
Note : Captured by GPS Map Camera



**"TRUE COPY"**

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**Service of Rejoinder affidavit to Counter affidavit filed by Respondent No. 8 in I.A. No. 744 of 2025 in O.A No. 724 of 2023**

1 message

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**vishal singh** <advvishalsingh98@gmail.com>

Mon, Jan 19, 2026 at 12:42 PM

To: priyanka swami <advpriyankaswami@gmail.com>, Divya Singhvi <singhvidivya11@gmail.com>, pradeepmisra@yahoo.com, daleepdhayani@yahoo.co.in, Mukesh Verma <mvermadv@gmail.com>, vithal aditya <vithal.aditya@gmail.com>, advocatesaurabhrajpal@gmail.com

Sir,

Pls find attached copy of Rejoinder affidavit to Counter affidavit filed by Respondent No. 8 in I.A. No. 744 of 2025 in O.A No. 724 of 2023

Regards,

Vishal Singh Adv,  
Advocate for Applicant  
Mob. No. 9990774369



Rejoinder\_BITTU.pdf